

LOK SABHA

THE STATE BANK OF INDIA  
(SUBSIDIARY BANKS) BILL, 1959

**(Report of the Joint Committee)**

PRESENTED ON THE 3RD AUGUST, 1959



LOK SABHA SECRETARIAT  
NEW DELHI  
*August, 1959*

*Price Rs. 1·50 nP.*

**JOINT/SELECT COMMITTEE REPORT  
PRESENTED TO THE LOK SABHA  
DURING THE YEAR 1959.**

-----

1. **Joint Committee on Indian Electricity  
(Amendment Bill, 1958 with Evidence.  
Presented on 9.2.1959.**
2. **Joint Committee on Banking Companies  
(Amendment) Bill, 1959 with Evidence.  
Presented on 3.8.1959.**
3. **Joint Committee on State Bank of India  
(Amendment Bill, 1959.  
Presented on 3.8.1959.**
4. **Joint Committee on State Bank of India  
(Subsidiary Banks) Bill, 1959 with Evidence.  
Presented on 3.8.1959.**
5. **Joint Committee on Arms Bill, 1959  
with Evidence.  
Presented on 10.8.59**
6. **Joint Committee on Dewry Prohibition Bill,  
1959. Presented on 19.11.1959.**

# CONTENTS

	PAGES
1. Composition of the Joint Committee	(i)-(ii)
2. Report of the Joint Committee	(iii)-(v)
3. Minutes of Dissent . . . . .	(vi)-(xiii)
4. Bill as amended by the Joint Committee . . . . .	1-53
APPENDIX I—	
Motion in the Lok Sabha for reference of the Bill to Joint Committee . . . . .	55-56
APPENDIX II—	
Motion in the Rajya Sabha . . . . .	57
APPENDIX III—	
Statement of memoranda/representations received by the Joint Committee . . . . .	58
APPENDIX IV—	
Minutes of the Sitzings of the Joint Committee . . . . .	59-78

THE STATE BANK OF INDIA (SUBSIDIARY BANKS)  
BILL, 1959

**Composition of the Joint Committee**

Shri J. M. Mohamed Imam—*Chairman.*

**MEMBERS**

*Lok Sabha*

2. Shri C. Bali Reddy
3. Shri M. R. Krishna
4. Dr. Ram Subhag Singh
5. Shri Shree Narayan Das
6. Dr. M. S. Aney
7. Kumari Maniben Vallabhbhai Patel
8. Major Raja Bahadur Birendra Bahadur Singh
9. Shri Amar Singh Damar
10. Shri K. G. Wodeyar
11. Shri T. Ganapathy
12. Shri M. Palaniyandy
13. Shri Bahadur Singh
14. Shri S. R. Damani
15. Dr. Pashupati Mandal
16. Shri Vishnu Sharan Dublish
17. Shri Lachhi Ram
18. Shri Panna Lal
19. Shri Kanhu Charan Jena
20. Shri K. S. Ramaswamy
21. Shri Ram Shanker Lal
22. Shri B. R. Bhagat
23. Shri Prabhat Kar
24. Shri P. K. Kodiyan
25. Shri Ram Chandra Majhi
26. H.H. Maharaja Pratap Keshari Deo
27. Shri Subiman Ghose
28. Shri Laisram Achaw Singh

( ii )

29. Shri Balasaheb Salunke
30. Shri Morarji Desai

*Rajya Sabha*

31. Shri K. P. Madhavan Nair
32. Shri Tika Ram Paliwal
33. Shri Jaspat Roy Kapoor
34. Shrimati Pushpalata Das
35. Shri Jadavji Keshavji Modi
36. Dr. Anup Singh
37. Shri N. M. Lingam
38. Syed Mazhar Imam
39. Shri Jagannath Prasad Agrawal
40. Shri Niranjan Singh
41. Shri P. Narayanan Singh
42. Shri Harihar Patel
43. Shri Mulka Govinda Reddy
44. Dr. P. J. Thomas
45. Dr. B. Gopala Reddy

DRAFTSMEN

Shri S. K. Hiranandani, *Joint Secretary and Draftsman,*  
*Ministry of Law.*

Shri V. N. Bhatia, *Deputy Draftsman, Ministry of Law.*

SECRETARIAT

Shri S. L. Shakhder—*Joint Secretary.*

Shri A. L. Rai—*Under Secretary.*

## Report of the Joint Committee

1. The Chairman of the Joint Committee to which the \*Bill to provide for the formation of certain Government or Government associated banks as subsidiaries of the State Bank of India and for the constitution, management and control of the subsidiary banks so formed, and for matters connected therewith, or incidental thereto, was referred, having been authorised to submit the report on their behalf, present their Report with the Bill as amended by the Committee annexed thereto.

2. The Bill was introduced in the Lok Sabha on the 4th March, 1959.

3. The motion for reference of the Bill to Joint Committee of the Houses was moved by Dr. B. Gopala Reddi, Minister of Revenue and Civil Expenditure, on the 29th April, 1959, and was discussed and adopted on the same day (Appendix I).

4. The Rajya Sabha discussed and concurred in the said motion on the 6th May, 1959 (Appendix II).

5. The message from Rajya Sabha was read out to the Lok Sabha on the 9th May, 1959.

6. The Committee held five sittings in all.

7. The first sitting of the Committee was held on the 9th May, 1959, to draw up a programme of work. The Committee, at this sitting also decided to hear evidence from associations and individuals desirous of presenting their suggestions or views before the Committee. The Chairman was authorised to decide, after examining the memoranda submitted by them, as to which of the associations and individuals might be called to tender oral evidence before the Committee.

8. Five memoranda/representations on the Bill were received by the Committee from different associations and individuals as mentioned in Appendix III.

9. The Committee considered the Bill clause by clause at their second, third and fourth sittings held on the 1st, 2nd and 3rd July, 1959, respectively. At the fourth sitting, the Committee also heard evidence tendered by the All India Bank Employees' Association, Delhi.

---

\*Published in Part II, Section 2 of the Gazette of India Extraordinary, dated the 4th March, 1959.

10. The Committee have decided to lay the evidence tendered before them on the Table of the House.

11. The Committee considered and adopted the Report at their fifth sitting held on the 31st July, 1959.

12. The observations of the Committee with regard to the principal changes proposed in the Bill are detailed in the succeeding paragraphs.

13. *Clause 13.*—The Committee feel that the requirement that shareholders holding one-third in value of the paid-up capital should apply before a reference is made to a tribunal is onerous and the limit of one-third should therefore be reduced to one-fourth. Sub-clause (4) has been amended accordingly.

Sub-clause (7) has been amended to enable the State Bank to extend in appropriate cases, the period within which applications for the allotment of shares in a subsidiary bank should be made.

The other amendment made in this clause is of a clarificatory nature.

14. *Clause 14.*—The Committee feel that the amount of compensation to be offered to the Government of Punjab in respect of the Bank of Patiala and to the Government of Bombay in respect of the Saurashtra Bank ought to be determined by the State Bank in consultation with the Reserve Bank.

The clause has been amended accordingly.

15. *Clause 19.*—The Committee feel that the restriction on the registration of, or the payment of dividend on, shares in a subsidiary bank need not be enforced in respect of the initial allotment of shares in terms of clause 13(9). Clause 19 has been modified accordingly.

16. *Clause 23.*—The amendments made in this clause are intended to provide for the vacation of office by members of advisory committees or by advisers of existing banks.

17. *Clause 25.*—The Committee feel that the Central Government should be empowered to nominate a director in consultation with the State Bank, if it considers it necessary or desirable to do so in the case of any particular bank.

The Committee further feel that the directors appointed by the State Bank on the first constitution of Board of Directors under sub-clause (2) ought to retire at the expiry of one year instead of two years.

The clause has been amended accordingly.

18. *Clause 26.*—The amendments made in this clause are of a consequential nature.

19. *Clause 27.*—(1) The Committee feel that item (c) of sub-clause (1) which disqualifies persons removed or dismissed from Government service for being appointed as directors of the subsidiary banks ought to be amplified, to include persons removed or dismissed from the service of a local authority or a corporation or a company in which not less than fifty-one percent of the paid-up share-capital is held by Government. The clause has been amended accordingly.

(2) The Committee feel that the Central Government and not the State Bank should decide whether or not an offence for which a person has been convicted involves moral turpitude. Item (g) of sub-clause (1) has been amended accordingly.

(3) The other amendments made in this clause are of drafting or consequential nature.

20. *Clause 28.*—The amendment made in this clause is of a consequential nature.

21. *Clause 29.*—The Committee feel that before the general manager (other than the first general manager) of a subsidiary bank is appointed, the Board of Directors of that bank should be consulted.

Suitable provision has been made in the clause accordingly.

22. *Clauses 31 and 33.*—The amendments made in these clauses are of a consequential nature.

23. *Clause 34.*—The Committee feel that the Chairman of the State Bank who is the Chairman of the Board of Directors of a subsidiary bank ought to be empowered to authorise any of the directors of the Board, and not only the directors who have been nominated by the State Bank, to preside, in his absence, over the meetings of the Board.

The clause has been amended accordingly.

24. *Clause 38.*—A clarificatory amendment has been made in sub-clause (12).

25. The Joint Committee recommend that the Bill as amended be passed.

J. M. MOHAMMED IMAM,

*Chairman,*

*Joint Committee.*

NEW DELHI,

*The 2nd August, 1959.*



## Minutes of Dissent

### I

The Committee of Direction on All India Rural Credit Survey recommended for amalgamation of the Imperial Bank of India and other major and certain small State associated Banks and for the establishment of a State Bank of India. The State Bank of India has been established and it was naturally expected that the recommendation for amalgamation of other Banks will be given effect to in due course. But the present Bill under consideration seems to be a departure from that.

It will be clear from the provisions in the Bill that the Subsidiary Banks will be practically under full control of the State Bank and yet for legal and technical purposes they will be regarded as having separate entities. We wonder, if this scheme may not paralyse the activities of the existing Banks. The willing cooperation or consent of the existing Banks seem to be meaningless when one realises about the extent and nature of control by the State Bank over the Subsidiary Banks. A straight amalgamation of the existing Banks would have been more desirable.

There is a strong case for amalgamation of the Bank of Patiala at least, which is a fully government Bank, and to constitute it as a Subsidiary Bank seems to us a step retrograde.

The argument that by constituting subsidiary Banks lot of excess expenditure can be saved as the pay bills etc. will not be at a higher rate is not convincing, because in the State Bank of India (Amendment) Bill, 1959 itself there is provision for offer of different terms and conditions of employment in case of acquisition of business of other Banks and at the same time by amalgamation, lot of expenditure will be obviated by abolition of so many separate establishments.

Now coming to provisions of the Bill, the recommendation of the Joint Committee to amplify clause 27 so as to include persons removed or dismissed from service of a local authority is objectionable. Local authority includes also Village Panchayats and Municipalities etc. where the security and conditions of service of the employees are not well defined and are at times subject to political influences. Cases of vindictive removal and dismissal from service are numerous. As such it will be improper to reckon such removal or dismissal from service as disqualification.

(vii)

Regarding Clause 38, we would like to say that it does not simplify the procedure of acquisition. Delegation of authority to the Government to expedite matters and to say that statutory provisions relating to the matter found inconsistent with governmental directions, will cease to apply, is hardly the way to simplify procedure. It is not in conformity with the principles of legislation and also offends the concept of rule of Law.

Sub-clause (8) of clause 38 also, does not seem to be reasonable. It should include provisions to guarantee fair offer to the employees by the subsidiary Banks regarding terms and conditions of service and also for recognition of continuity of service.

Clause 45 is not adequate safeguard against actions by persons impeding full and effective transfer of existing Banks.

There should be some penal clause to punish persons acting in a prejudicial manner pending transfer.

NEW DELHI;  
*Dated the 31st July, 1959.*

HARIHAR PATEL.  
P. K. DEO.

## II

We feel obliged to append our note of dissent to the Bill because we have felt that some improvements could be made within the framework of this bill although this bill is not in conformity with the recommendations of the Report of the All India Rural Credit Survey which recommended for a complete merger with the State Bank of India.

The Bill was brought before the Parliament as a result of agreement reached with the managements of various state-associated Banks and where the Directors did not agree the Bank was left out of the purview of the Bill as it was in the case of the Bank of Rajasthan. We were thus faced with a situation where none of our suggestions could be accepted as it was stated that it was not possible for the Government to go beyond the term of agreement.

We must point out with regret that no step has been taken to effect rationalisation which according to us is an important factor on the question of running subsidiary companies. The existing paraphernalia has been allowed to continue in each bank while there is much scope for rationalisation at the top.

While dismissing the claim of the employees that they should be put at par with the employees of the State Bank of India, the Hon'ble Minister for Economic Affairs said it is not the intention of the Government to put the employees under any disadvantage. The sub-clauses (m), (n), (o) of the clause 63(2) negates this statement. The employees of the Banks, which will be termed as subsidiary Banks after the Bill is passed and given effect are today governed by the provision of the Industrial Disputes Act, 1947, but the sub-clauses referred to above will give the State Bank of India power to regulate the service conditions of the employees thus depriving them of their existing rights and privileges. These sub-clauses should have been omitted.

We strongly feel that in view of the great impetus these Banks will receive and the status which will be raised because of their association with the State Bank of India, the employees of these subsidiary Banks should be put at par with the employees of the State Bank of India. We are of the opinion that the refusal will be an act of injustice to the employees.

The clause 40 deals with the disposal of profit and we feel that provisions should also be made here for the declaration of Bonus to the staff.

The sub-clause (2) of the clause 16 negates the very purpose of a judicial enquiry. In order to have a fair enquiry and to ensure the feeling of satisfaction amongst the contending parties for proper justice it is essential that the power of the tribunal should not be curtailed and it must have the right to call for any documents but those can be treated as confidential and may not be punished.

These are in main our objections which we have tried to put briefly. We feel these are fundamental points and we should bring these to the notice of the House. Minor points there are many but we did not put them in our note as those can be taken up again when the Bill will be discussed.

NEW DELHI;  
Dated the 1st August, 1959.

PRABHAT KAR.  
P. K. KODIYAN.  
P. NARAYANAN NAIR.

### III

The functions of the Joint Committee according to my understanding, were for consideration of almost a *fait accompli*, that is for

ratification of the terms and conditions embodied in an Agreement entered into between the State Bank of India and the State-associated Banks. Moreover, we are told that this Bill bears a family likeness with that of the State Bank of India and in fact *mutatis mutandis*, it is a verbatim, if not a weak, copy of the afore-mentioned Act. We were confronted with two things—firstly, the expression of inability on the part of the Government to change the terms and conditions of the Agreement, regarding the existence of which, we were occasionally reminded and, secondly, when some members tried to put meaning into which seemed to be apparently meaningless or to remove some vagueness and confusion, it was pointed out that such and such clause has been adopted from the State Bank of India Act. By this, a circumscribed limit was drawn through which we are to move. Sandwiched between the two, as legislators, my feeling was that we have very little to achieve.

Another thing, which seemed to be very curious. That is where some confusion and vagueness or mistake was attempted to be removed, it was pointed out that such and such thing had not only been taken from the State Bank of India Act, but it occurs also in some three or four other Acts and by such removal, we shall be throwing these Acts overboard. Frankly speaking, this logic has got no appeal with me, rather I have not been able to adjust myself to it, practically denying oneself, the courage of conviction.

Let us now look for whom this Bill is intended. Certainly, not for the benefit of the Government. Had these Banks been straight-away made, the State Bank of India, the Government of India would have been spared of the paraphernalia of this Bill—the people at large would have been in a more secured position and the employees would have been happy but that was not done perhaps for the benefit of a limited class of people. The reading of the Bill leads one to such conclusion. Out of many, I give one example, The General Manager should give undivided attention to the upliftment of the Institution, he serves but he may be allowed to be the Director of some other Institution (*vide* clause 29), for which he is to direct some of his attention, if he is serious in both the matters. It smacks of something, as if this Bill was prepared keeping some model in front.

Now, I come to the employees. Some clauses have been drafted for this purpose. But I do not understand what prevented Government to give them the same privilege and pay like the employees of the State Bank of India, when these Banks are to all intents and purposes being made Government Institutions. On the other hand, some cumbrous position has been created. Government is entitled

(x)

to do everything against them except giving any benefit more than what they are already entitled.

It was raised regarding clause 15, that no provision should be made any further for the retired High Court and Supreme Court Judges as is usually done almost in every Act whenever appointment for any quasi-judicial post like the present one is to be made by the Executive, as that would be interfering with the independence of the judiciary, it was pointed out that that provision must remain as we are suffering for want of 'man'. Not only, interfering with judiciary, is it not worst compliment that one can pay to the people at large or also to the eleven years' unfettered leadership, which has been able to create perpetual vacuum, reminding the nation that for advancing its footsteps we have no other alternative but to depend on fatigued race horses. Provision like this should not, at all, be encouraged.

Apart from any objection regarding the nomination, election, removal and remuneration of the director, there are some portions which are fundamentally wrong. In clause 25, one nominated director might be allowed to exercise the powers of the elected director, but his nomination shall be deemed as election—one fails to appreciate this principle. In clause 26, which has been attempted to be shown as innocent as anything—the director holding office during the pleasure of the authority nominating him means that he is to surrender his judgment and dance to the tune of such authority. In clause 27, a director might lose his post on his being elected to the Parliament or State Legislature but there is no bar of his contesting the election and when defeated, he does not stand to lose his post. In such a case, the chance of misusing his position is immense. These are some of the infirmities out of many.

Lastly, I have a word regarding draftsmanship, which leaves room for much improvement. Some clauses are inordinately long, so much so, that memory refuses to keep pace with the run of them. With a little bit of attempt, they can be made sizeable or may be split into several sections for better understanding. Whenever defects have been noticed, we have been frequently answered that such things have been taken from some other Acts. It is not at all convincing why some other Acts should always be thought as sacrosanct. Moreover, such kind of answers prove lack of original thinking. At the time of the discussion of the amendment of the State Bank of India Act in the same sitting, it was felt that some more amendments will be necessary in the said Act. The Act which has been passed in 1955, is again being amended in 1959 and perhaps further amendment will have to be made in quick succession. We

should not expect and desire that this Bill should be awaiting the same fate. It does not speak well of those in charge of framing and drafting.

Admitting a defect and to suitably correct it, is no discomfiture. The prestige of this august body should be everybody's first concern. It is not that every Act is always tested in Courts, but when these are tested, the Courts become relentless, if the Courts find any latches or lacunae in them. That brunt has to be borne by the Parliament which the draftsmanship will do well to remember.

NEW DELHI;  
*Dated the 1st August, 1959.*

SUBIMAN GHOSE.

---

#### IV

I regret that I cannot fully agree with the majority view.

First of all, the terms of reference or the purposes of State Bank of India (Subsidiary Banks) Bill, 1959 are limited. While the Rural Credit Survey Committee recommended amalgamation of the State or State-associated Banks with the State Bank of India, the present Bill seeks to make them subsidiaries to the State Bank of India. The original purpose was the creation of one strong, integrated, State-sponsored, State-partnered commercial banking institution with an effective machinery of branches spread over the whole country. It should also be noted that the branch extension of the State Bank of India should be co-ordinated and positively associated with the development of co-operative credit from the point of view, specially, of the provision of cheap remittance facilities according to the recommendations of the Committee of Direction on All India Rural Credit Survey. I doubt very much if the reconstitution of certain Government or Government-associated banks as subsidiaries as provided in the scheme of the Bill will fulfil the objectives set out in the Report of the Rural Credit Survey Committee.

I also feel that in the reconstituted banks, there is too much interference and control of the Reserve Bank, the State Bank of India and the Central Government, and little freedom is left to private shareholders to manage their own affairs. So I have not been able to agree to the amendment recommended by the Joint Select Committee to clause 25 whereby the Central Government has been authorised to nominate an additional director. Outright merger of these banks should have been the best remedy. Clauses 37 and 63 authorise the Central Government, the State Bank and the Reserve Bank to assume sweeping powers over these banks.

The subsidiary banks have to follow the instructions of the State Bank. The State Bank, before giving any instructions, has to get the concurrence of the Reserve Bank. In this way a highly complicated structure is provided in this Bill, for the supervision and management of the subsidiary banks. It can be avoided if the banks are made branches of the State Bank. Two elected directors of the Board of Directors will hardly have any voice in the managements of these banks, and just for psychological satisfaction a complicated machinery for supervision, direction and control should not be set up.

The terms of Clause 63(2) (m), (n) and (o) are not clear at all. Attempts have been made to isolate the employees of subsidiary banks from the rest and to impose upon them, the Government Service Rules and Code of Conduct. Clause 11 does not provide for any facilities and scales of pay and dearness allowances available to government servants. It simply says that the emoluments of the employees of the subsidiary banks will remain as they are. If the working conditions and emoluments of the State Bank of India employees and those of the employees of the subsidiary banks are the same, the common staff relationship will develop and problems of staff relations would not arise.

The credit expansion in the rural areas has been very negligible. Co-operative credit has been conspicuous by its absence in a Centrally administered area like Manipur. Not a single land mortgage bank could be started in that area so far. The condition is more or less the same everywhere. The State Bank has been unable to expand in the interior areas, specially, in the former Parts B and C States. The State or State-associated banks in these areas have not had the incentives and/or the financial assistance and backing. Small industries are not being helped adequately. If all the scheduled banks in the country could be brought within the purview of the State Bank, and all these subsidiary Banks are nationalised and integrated in a system of State Bank, monopolistic tendency in our economy would come to an end and the promotion of a balanced development of our economy would have been possible.

Now the work or progress of the reconstituted banks will have to be judged in future with reference to their ability to provide the basic services and facilities, which it is the function of a State Bank to provide. The provision of strong room and other safe deposit facilities, the collection and remittance of funds, the granting of loans to the co-operative movement and to small scale industrial units are the new services that are to be undertaken at all the branches of these banks. We have to watch the scheme in this light.

Lastly, a word on the Third Schedule. A number of amendments to certain enactments such as the Reserve Bank of India Act, State Bank of India Act, Banking Companies Act, etc., are sought to be introduced. Some of them are of major consequence and of great significance. They should have been provided in the body of the Bill or separate amending bills should be introduced. Otherwise, they are treated in a very light-hearted manner.

NEW DELHI;

*Dated the 1st August, 1959.*

L. ACHAW SINGH.



---

**ARRANGEMENT OF CLAUSES**

---

**CHAPTER I**

**PRELIMINARY**

**CLAUSES**

1. Short title.
2. Definitions.

**CHAPTER II**

**CONSTITUTION OF NEW BANKS**

3. Establishment of new banks.
4. New banks to be bodies corporate.
5. Head office and branches of new banks.
6. Authorised capital of new banks.
7. Issued capital of new banks.
8. Reserve fund of the new banks.
9. Transfer of shares of existing banks to State Bank.
10. Transfer of undertaking of existing banks to new banks.
11. Transfer of services of employees of existing banks.
12. Special provisions for transfer of foreign assets.

**CHAPTER III**

**COMPENSATION**

13. Compensation to shareholders of existing banks other than the Bank of Patiala.
14. Compensation payable by the State Bank in respect of the Bank of Patiala, the Saurashtra Bank and the Hyderabad Bank.
15. Constitution of the Tribunal.
16. Tribunal to have powers of a civil court.
17. Procedure of the Tribunal.

(ii)

## CHAPTER IV

### SHARES OF THE SUBSIDIARY BANKS

#### CLAUSES

18. Transferability of shares.
19. Restriction on individual holdings.
20. Shares to be approved securities.
21. Register of shareholders.
22. Trusts not to be entered on the register.

## CHAPTER V

### MANAGEMENT OF SUBSIDIARY BANKS

23. Certain officers to vacate office.
24. Management.
25. Composition of the Board of Directors.
26. Term of office of directors.
27. Disqualification for directorship.
28. Vacation of office of directors.
29. General manager.
30. Remuneration of directors.
31. Removal from office of director.
32. Appointment of another person for discharging the duties of general manager during his absence.
33. Casual vacancies among directors.
34. Meetings of the Board of Directors.
35. Executive committee and other committees.

## CHAPTER VI

### BUSINESS OF SUBSIDIARY BANKS

36. Subsidiary bank to act as agent of the State Bank.
37. Other business which a subsidiary bank may transact.
38. Acquisition of business of other banks.

## CHAPTER VII

### ACCOUNTS AND AUDIT

39. Closing of annual accounts.
40. Disposal of profits.
41. Audit.

**CLAUSES**

- 42. Temporary provision regarding existing auditors.
- 43. Returns to be furnished by a subsidiary bank.
- 44. General meetings.

**CHAPTER VIII**

**MISCELLANEOUS**

- 45. Power to issue directions for removing difficulties.
- 46. Observers for existing banks and the Saurashtra Bank.
- 47. Inspection.
- 48. Cost of development programme.
- 49. Special provision regarding existing officers and employees.
- 50. Staff of a subsidiary bank.
- 51. Establishment of pension and superannuation funds by subsidiary banks.
- 52. Obligation as to fidelity and secrecy.
- 53. Indemnity of directors.
- 54. Defects in appointment or constitution not to invalidate acts or proceedings.
- 55. Companies Act, 1956, and Banking Companies Act, 1949, not to apply to certain existing banks.
- 56. Continuance of special provisions respecting recovery of loans and advances made by the Bank of Patiala and the State Bank of Saurashtra.
- 57. Bar to liquidation of a subsidiary bank.
- 58. Dissolution of existing banks.
- 59. Reference in other laws to existing banks.
- 60. Exercise of powers and functions on behalf of the Reserve Bank.
- 61. Protection of action taken under Act.
- 62. Power of Central Government to make rules.
- 63. Power of the State Bank to make regulations.
- 64. Amendment of certain enactments.
- 65. Saving.

**THE FIRST SCHEDULE.**

**THE SECOND SCHEDULE.**

**THE THIRD SCHEDULE.**

**THE STATE BANK OF INDIA (SUBSIDIARY BANKS)  
BILL, 1959**

**(AS AMENDED BY THE JOINT COMMITTEE)**

*(Words sidelined or underlined indicate the amendments suggested  
by the Committee; asterisks indicate omissions)*

**A  
BILL**

*to provide for the formation of certain Government or Government-associated banks as subsidiaries of the State Bank of India and for the constitution, management and control of the subsidiary banks so formed, and for matters connected therewith, or incidental thereto.*

**BE** it enacted by Parliament in the Tenth Year of the Republic of India as follows:—

**CHAPTER I  
PRELIMINARY**

1. This Act may be called the State Bank of India (Subsidiary Banks) Act, 1959. Short title.
2. In this Act, unless the context otherwise requires,— Definitions.
- (a) “appointed day” means,—
- 10 (i) in relation to an existing bank, the date on which the corresponding new bank is constituted under section 3;
- (ii) in relation to a new bank, the date on which that new bank is constituted under section 3;
- (iii) in relation to the Hyderabad Bank, the date on which the amendments to the State Bank of Hyderabad Act, 1956, take effect under Part VII of the Third Schedule;

(iv) in relation to the Saurashtra Bank, the date on which the amendments to the Saurashtra State Banks (Amalgamation) Ordinance, 1950, take effect under Part V of the Third Schedule; 10 of 1950.

(b) "corresponding bank" means,— 5

(i) in relation to the State Bank of Bikaner, the Bank of Bikaner, Limited;

(ii) in relation to the State Bank of Indore, the Bank of Indore, Limited;

(iii) in relation to the State Bank of Jaipur, the Bank of Jaipur, Limited;

(iv) in relation to the State Bank of Mysore, the Bank of Mysore, Limited;

(v) in relation to the State Bank of Patiala, the Bank of Patiala; 15

(vi) in relation to the State Bank of Travancore, the Travancore Bank, Limited;

(c) "corresponding new bank" means,—

(i) in relation to the Bank of Bikaner, Limited, the State Bank of Bikaner; 20

(ii) in relation to the Bank of Indore, Limited, the State Bank of Indore;

(iii) in relation to the Bank of Jaipur, Limited, the State Bank of Jaipur;

(iv) in relation to the Bank of Mysore, Limited, the State Bank of Mysore; 25

(v) in relation to the Bank of Patiala, the State Bank of Patiala;

(vi) in relation to the Travancore Bank, Limited, the State Bank of Travancore; 30

(d) "existing bank" means any of the following banks, namely:—

(i) Bank of Bikaner, Limited;

(ii) Bank of Indore, Limited;

(iii) Bank of Jaipur, Limited; 35

- (iv) Bank of Mysore, Limited;
- (v) Bank of Patiala;
- (vi) Travancore Bank, Limited;

5 (e) "Hyderabad Bank" means the Hyderabad State Bank constituted under the Hyderabad State Bank Act, 1350F, and renamed the State Bank of Hyderabad under sub-section (1) of section 3 of the State Bank of Hyderabad Act, 1956;

79 of 1956.

(f) "new bank" means any of the banks constituted under section 3;

10 (g) "prescribed" means prescribed by regulations made under this Act;

2 of 1934.

(h) "Reserve Bank" means the Reserve Bank of India constituted under the Reserve Bank of India Act, 1934;

10 of 1950.

15 (i) "Saurashtra Bank" means the State Bank of Saurashtra constituted under the Saurashtra State Banks (Amalgamation) Ordinance, 1950;

23 of 1955.

(j) "State Bank" means the State Bank of India constituted under the State Bank of India Act, 1955;

20 (k) "subsidiary bank" means any new bank and includes the Hyderabad Bank and the Saurashtra Bank;

(l) "Tribunal" means the Tribunal constituted under section 15.

## CHAPTER II

### CONSTITUTION OF NEW BANKS

25 3. With effect from such date as the Central Government, may, by notification in the Official Gazette, specify in this behalf, there shall be constituted the following new banks, namely:—

Establishment of new banks.

- (a) the State Bank of Bikaner;
- (b) the State Bank of Indore;
- 30 (c) the State Bank of Jaipur;
- (d) the State Bank of Mysore;
- (e) the State Bank of Patiala;
- (f) the State Bank of Travancore;

and different dates may be specified for different new banks.

**New banks to be bodies corporate.** 4. (1) Every new bank shall be a body corporate with perpetual succession and a common seal and shall sue and be sued in its name.

(2) The body corporate constituting each of the new banks shall consist of the State Bank and other shareholders, if any, for the time being of the new bank.

(3) Every new bank shall carry on the business of banking and other business in accordance with the provisions of this Act, and shall have power to acquire and hold property, whether movable or immovable, for the purposes of its business and to dispose of the same. 5

**Head office and branches of new banks.** 5. (1) The head office of each of the new banks shall be at such place as the Central Government may, by notification in the Official Gazette, from time to time, specify. 10

(2) Every new bank shall maintain as its branches all branches of the corresponding bank in existence immediately before the appointed day, and shall not establish any new branch or discontinue any branch except in consultation with the State Bank and with the approval of the Reserve Bank. 15

**Authorised capital of new banks.** 6. (1) Subject to the provisions of this Act, the authorised capital of the State Bank of Mysore and the State Bank of Travancore shall be rupees two crores each, and the authorised capital of every other new bank shall be rupees one crore. 20

(2) The authorised capital of every new bank shall be divided into shares of one hundred rupees each.

(3) Notwithstanding anything contained in this section, the State Bank may, with the approval of the Reserve Bank, authorise a new bank to increase or reduce its authorised capital: 25

Provided that where the authorised capital is so increased, the shares issued shall be of the denomination specified in subsection (2).

**Issued capital of new banks.** 7. (1) On the appointed day, the issued capital of a new bank shall consist of such amount, divided into fully paid-up shares of hundred rupees each, as the State Bank may, with the approval of the Reserve Bank, fix. 30

(2) All shares in the issued capital of a new bank shall, on the appointed day, stand allotted to the State Bank. 35

(3) The State Bank shall, as soon as may be, after the determination, if any, by the Tribunal, of the amount of compensation payable in respect of an existing bank, consider whether any increase in, or reduction of, the issued capital of the corresponding new bank as

fixed under sub-section (1), by way of adjustment, or transfer from, or to, the reserves of such bank, or in any other manner, is necessary or expedient and may, thereafter with the approval of the Reserve Bank, direct that bank to increase or reduce its issued capital.

(4) Without prejudice to the provisions contained in sub-section (3), a new bank may, with the approval of the State Bank and the Reserve Bank, increase from time to time, its issued capital and the capital so increased shall consist of fully paid-up shares to be issued in such manner as the State Bank may, with the approval of the Reserve Bank, direct.

(5) No increase or reduction in the issued capital of a new bank shall be made in such a manner that the State Bank holds at any time less than fifty-five per cent. of the issued capital of that bank.

8. (1) Every new bank shall establish a reserve fund which, subject to the provisions of sub-section (3) of section 7 and of sub-section (2) of this section, shall—

Reserve fund of the new banks.

(a) on the appointed day, consist of such sum as the State Bank, with the approval of the Reserve Bank, may determine; and

(b) after the appointed day, consist of the sum aforesaid together with such further sums as may be transferred to the reserve fund by the new bank out of its annual net profits before declaring a dividend.

(2) The State Bank shall, as soon as may be after the determination, if any, of the amount of compensation by the Tribunal, in respect of an existing bank, consider whether any increase in, or reduction of, the reserve fund of the corresponding new bank, by way of adjustment, by transfer from, or to, any account, or towards provision for bad and doubtful debts, depreciation of any assets or contingencies, or for any other purpose, is necessary, and may, thereafter, with the approval of the Reserve Bank, direct that bank to so increase or reduce its reserve fund.

9. On the constitution of a new bank, all shares in the capital of the corresponding bank, where such corresponding bank has a share capital, shall stand transferred to, and shall vest in, the State Bank, free of all trusts, liabilities and encumbrances.

Transfer of shares of existing banks to State Bank.

10. (1) Subject to the other provisions contained in this Act, when a new bank is constituted, the undertaking of the corresponding bank shall stand transferred to, and vest in, the new bank.

Transfer of undertaking of existing banks to new banks.



(2) The undertaking of the corresponding bank referred to in sub-section (1) shall be deemed to include all rights, powers, authorities and privileges and all property, movable and immovable, including cash balances, reserve funds, investments and all other interests and rights in, or arising out of, such property and all books, accounts and documents relating thereto as may be in the possession of that bank immediately before the appointed day, and shall also be deemed to include all debts, liabilities and obligations of whatever kind, then existing of that bank. 5

(3) Without prejudice to the other provisions contained in this Act, all contracts, deeds, bonds, agreements, powers of attorney, grants of legal representation and other instruments of whatever nature, subsisting or having effect immediately before the appointed day and to which any existing bank is a party, or which are in favour of that bank, shall be of full force and effect against or in favour of the corresponding new bank, as the case may be, and may be enforced or acted upon as fully and effectually as if instead of the existing bank the corresponding new bank had been a party thereto or as if they had been issued in favour of the corresponding new bank. 10 15

(4) If, on the appointed day, any suit, appeal or other legal proceeding of whatever nature by or against an existing bank is pending, the same shall not abate, be discontinued or be in any way prejudicially affected by reason of transfer to the corresponding new bank of the undertaking of the existing bank, or of anything contained in this Act, but the suit, appeal or other proceeding may be continued, prosecuted and enforced by or against the corresponding new bank. 20 25

**Transfer of services of employees of existing banks.**

11. (1) Save as otherwise provided in this Act, every employee of an existing bank in the employment of that bank immediately before the appointed day, shall, on and from that day, become an employee of the corresponding new bank and shall hold his office or service therein by the same tenure, at the same remuneration and upon the same terms and conditions and with the same rights and privileges as to pension, gratuity and other matters as he would have held the same on the appointed day, if the undertaking of the existing bank had not been transferred to and vested in the corresponding new bank, and shall continue to do so unless and until his employment in that bank is terminated or until his remuneration or other terms and conditions of service are revised or altered by the corresponding new bank under, or in pursuance of, any law, or in accordance with any provision which, for the time being, governs his service: 30 35 40

Provided that nothing contained in this sub-section shall apply to an employee of the Bank of Patiala who holds a civil post under the State of Punjab unless prior to the appointed day, he has intimated his consent to become an employee of the State Bank of Patiala by notice in writing, given to the Government of that State through the Bank of Patiala.

(2) Any person who, on the appointed day, is entitled to, or is in receipt of, a pension or other superannuation or compassionate allowance or other benefit from an existing bank or from any provident, pension or other fund or from any authority administering such fund, shall be entitled to be paid by, and to receive from, the corresponding new bank or any provident, pension or other fund or from any authority administering such fund, the same pension, allowance or benefit, so long as he observes the conditions on which the pension, allowance or benefit was granted, and if any question arises whether he has so observed such conditions, the question shall be determined by the State Bank and its decision thereon shall be final.

(3) For the persons who immediately before the appointed day are the trustees of, or the members of any authority administering, any fund constituted for the benefit of the employees of an existing bank, there shall be substituted as trustees or members such persons as the State Bank may, by general or special order, specify.

(4) Notwithstanding anything contained in the Industrial Disputes Act, 1947, or any other law or in any agreement for the time being in force, the transfer from an existing bank of the services of any officer or employee of that bank to the corresponding new bank in terms of this section shall not entitle any such officer or employee, to any compensation to which he would, but for this provision, have been entitled under any such law or agreement, and no claim in respect of such compensation shall be entertained by any court, tribunal or other authority.

12. (1) If, according to the laws of any country outside India, the provisions of this Act by themselves are not effective to transfer or vest any asset or liability situated in that country which forms part of the undertaking of an existing bank to, or in, the corresponding new bank, the affairs of the existing bank in relation to such asset or liability shall, on and from the appointed day, stand entrusted to the general manager for the time being of the corresponding new bank, and the general manager may exercise all powers and do all such acts and things as are exercised or done by the existing bank for the purpose of effectively winding up the affairs of that bank.

Special provisions for transfer of foreign assets.

(2) The general manager of the corresponding new bank shall, in exercise of the powers conferred on him by sub-section (1), take all such steps as may be required by the laws of any such country outside India for the purpose of effecting such transfer or vesting, and in connection therewith the General Manager may either himself or through any person authorised by him in this behalf, realise any asset and discharge any liability of the existing bank and transfer the net proceeds thereof to the corresponding new bank. 5

(3) Notwithstanding anything contained in sub-section (1) or sub-section (2), on and from the appointed day, no person shall make any claim or demand or take any proceeding in India against any existing bank or any person acting in its name or on its behalf except in so far as may be necessary for enforcing the provisions of this section or except in so far as it relates to any offence committed by such person. 10 15

### CHAPTER III

#### COMPENSATION

Compensation to shareholders of existing banks other than the Bank of Patiala.

13. (1) Every person who and any State Government which immediately before the appointed day is registered as a holder of shares in the books of an existing bank shall be given by the State Bank such compensation in respect of the transfer to the State Bank of the shares in the capital of that bank as is determined in accordance with the principles contained in the First Schedule. 20

(2) The amount of compensation to be given in accordance with the principles contained in the First Schedule shall be determined in the first instance by the State Bank, in consultation with the Reserve Bank, and shall be offered by it to all those to whom compensation is payable under sub-section (1) in full satisfaction thereof. 25

(3) If the amount of compensation offered by the State Bank in terms of sub-section (2) is not acceptable to any shareholder of an existing bank, such shareholder may, before such date as may be notified by the Central Government in the Official Gazette, request the Central Government, in writing, to have the matter referred to the Tribunal. 30 35

(4) If, before the date notified under sub-section (3), the Central Government receives requests, in terms of that sub-section, from not less than one-fourth in number of the shareholders, holding not less than one-fourth in value of the paid-up share capital of the existing bank, the Central Government shall have the matter referred to the Tribunal for decision. 40

(5) If, before the date notified under sub-section (3), the Central Government does not receive requests as provided in that sub-section, the amount of compensation offered by the State Bank, and where a reference has been made to the Tribunal, the amount determined by it, shall be the compensation payable under sub-section (1) and shall be final and binding on all parties concerned.

(6) Subject to the provisions of the succeeding sub-sections, the amount of compensation shall be paid,—

(a) if the shareholder has not applied for shares of the corresponding new bank in accordance with the provisions of sub-section (7), by a cheque drawn on the State Bank; and

(b) if he has applied for shares of the corresponding new bank in accordance with the provisions of that sub-section, in shares of the corresponding new bank to the extent of the value of such shares allotted to him and the balance by a cheque drawn on the State Bank.

(7) Any shareholder of an existing bank to whom compensation is payable under this section may, before the expiry of three months from the date of the final determination of the amount of such compensation under sub-section (5), or such extended period as the State Bank may think fit in any particular case to allow, apply to the State Bank for the transfer to him of shares in the capital of the corresponding new bank in lieu of such compensation or part thereof; and for the purposes of such transfer, the value of each share of the corresponding new bank shall be such as may be determined in this behalf by the State Bank with the approval of the Reserve Bank.

(8) On receipt of an application under sub-section (7), the State Bank shall issue to the corresponding new bank a warrant, in the form specified in the rules made under this Act, directing it to transfer in favour of the person specified in the warrant such number of shares as may be allotted to the applicant in accordance with sub-sections (9) and (10), out of the shares in the capital of that bank standing allotted to the State Bank under the provisions of this Act, and the corresponding new bank shall be bound to comply with such warrant.

(9) A shareholder of an existing bank who has applied for shares in the capital of the corresponding new bank shall be allotted—

(a) such number of shares, having such total face value as would bear to forty-five per cent. of the issued capital of the corresponding new bank the same proportion as the paid-up value of his shares in the capital of the existing bank in respect of which he is paid compensation bears to the total paid-up capital of that bank; and

(b) if the total number of shares allotted under clause (a) to all applicants is less than forty-five per cent. of the issued capital of the corresponding new bank, such number of additional shares as the State Bank may deem fit having regard to the provisions of this Act, the circumstances of the case and the desirability of securing as wide a distribution of shares among as large a number of shareholders as possible. 5

*Explanation.*—For the purpose of determining the number of shares under this sub-section fractions of a share shall be disregarded. 10

(10) Notwithstanding anything contained in sub-section (9), an allotment of shares under that sub-section shall not be made in such a manner that the State Bank holds at any time less than fifty-five per cent. of the issued capital of the corresponding new bank.

(11) A warrant issued by the State Bank under sub-section (8) shall not be liable to duty under the Indian Stamp Act, 1899. 15

2 of 1899.

(12) Nothing contained in this section shall affect the rights *inter se* between the holder of any share in an existing bank, and any other person who may have an interest in such share and such other person shall be entitled to enforce his interest against the compensation awarded to the holder of such share, but not against the State Bank. 20

(13) In this section, the expression "existing bank" does not include the Bank of Patiala, and the expression "corresponding new bank" does not include the State Bank of Patiala. 25

Compensation payable by the State Bank in respect of the Bank of Patiala, the Saurashtra Bank and the Hyderabad Bank.

14. (1) The State Government of Punjab in respect of the Bank of Patiala, the State Government of Bombay in respect of the Saurashtra Bank and the Reserve Bank in respect of the Hyderabad Bank, shall be given, by reason of the provisions of this Act or of the amendments contained in Part V or Part VII of the Third Schedule, such compensation by the State Bank as is determined in accordance with the principles contained in the First Schedule. 30

(2) The amount of compensation to be given in accordance with the principles contained in the First Schedule shall be determined in the first instance by the State Bank, and shall be offered by it to the State Government of Punjab, the State Government of Bombay, or the Reserve Bank, as the case may be, in full satisfaction of the compensation payable under sub-section (1): 35

Provided that in determining the amount of compensation to be offered to the State Government of Punjab or the State Government of Bombay, the State Bank shall consult the Reserve Bank. 40

(3) If the amount of compensation offered by the State Bank in terms of sub-section (2) is not acceptable to the State Government

of Punjab, the State Government of Bombay or the Reserve Bank, as the case may be, the State Government concerned or the Reserve Bank, may, before such date as may be notified by the Central Government in the Official Gazette, request the Central Government to have the matter referred to the Tribunal for decision, and where any such request is received, the Central Government shall refer the matter accordingly.

(4) If, before the date notified under sub-section (3), the State Government of Punjab, the State Government of Bombay or the Reserve Bank, as the case may be, has not made any such request, the amount of compensation offered by the State Bank, and where a reference has been made to the Tribunal, the amount determined by it, shall be the compensation payable under sub-section (1) and shall be final and binding on all parties concerned.

(5) The amount of compensation shall be paid by a cheque drawn on the Reserve Bank.

15. (1) The Central Government may for the purposes of this Act constitute a Tribunal which shall consist of a chairman and two other members. Constitution of the Tribunal.

(2) The Chairman shall be a person who is, or has been, a Judge of a High Court or has been a Judge of the Supreme Court and of the two other members, one shall be a person, who, in the opinion of the Central Government, has had experience of commercial banking and the other shall be a person who is a chartered accountant within the meaning of the Chartered Accountants Act, 1949.

(3) If, for any reason, a vacancy occurs in the office of the Chairman or any other member of the Tribunal, the Central Government shall fill the vacancy by appointing another person thereto in accordance with the provisions of sub-section (2), and any proceeding may be continued before the Tribunal so re-constituted from the stage at which the vacancy occurred.

(4) The Tribunal may, for the purpose of determining any compensation payable under this Act, choose one or more persons having special knowledge or experience of any relevant matter to assist it in the determination of such compensation.

16. (1) The Tribunal shall have the powers of a civil court while trying a suit under the Code of Civil Procedure, 1908, in respect of the following matters, namely:— Tribunal to have powers of a civil court.

(a) summoning and enforcing the attendance of any person and examining him on oath;

(b) requiring the discovery and production of documents;

(c) receiving evidence on affidavits; and

(d) issuing commissions for the examination of witnesses or documents.

(2) Notwithstanding anything contained in sub-section (1) or in any other law for the time being in force, the Tribunal shall not compel the Reserve Bank, the State Bank or any subsidiary bank— 5

(a) to produce any books of account or other documents which the Reserve Bank, the State Bank or the subsidiary bank claims to be of a confidential nature;

(b) to make any such books or documents part of the record of the proceedings before the Tribunal; or 10

(c) to give inspection of any such books or documents to any party before it or to any other person.

**Procedure  
of the  
Tribunal.**

17. (1) The Tribunal shall have power to regulate its own procedure.

(2) The Tribunal may hold the whole or any part of its enquiry *in camera*. 15

(3) Any clerical or arithmetical mistake in any order of the Tribunal or any error arising therein from any accidental slip or omission may at any time be corrected by the Tribunal either of its own motion or on the application of any of the parties. 20

## CHAPTER IV

### SHARES OF THE SUBSIDIARY BANKS

**Transfer-  
ability of  
shares.**

18. (1) Save as otherwise provided in sub-section (2), the shares of a subsidiary bank shall be freely transferable.

(2) Nothing contained in sub-section (1) shall entitle the State Bank to transfer any shares held by it in any subsidiary bank if such transfer will result in reducing the shares held by it to less than fifty-five per cent. of the issued capital of that subsidiary bank. 25

**Restriction  
on individual  
holdings.**

19. (1) No person shall be registered as a shareholder in respect of any shares in a subsidiary bank held by him, whether in his own name or jointly with any other person, in excess of two hundred shares, or be entitled to payment of any dividend on the excess shares held by him, or to exercise any of the rights of a shareholder in respect of such excess shares otherwise than for the purpose of selling them: 30 35

Provided that nothing contained in this sub-section shall apply to—

(a) the State Bank;

(b) a State Government;

(c) a Corporation; 40

(d) an insurer as defined in the Insurance Act, 1938;

- (e) a local authority;
- (f) a co-operative society; \*
- (g) a trustee of a public or private religious or charitable trust;
- 5 (h) a shareholder of an existing Bank who is allotted any shares under sub-section (9) of section 13.

(2) Notwithstanding anything contained in sub-section (1), no person referred to in the proviso to that sub-section, other than the State Bank, shall be entitled to exercise voting rights in respect of 10 any shares held by such person in excess of five per cent. of the issued capital of the subsidiary bank concerned.

20. Notwithstanding anything contained in the Acts hereinafter mentioned in this section, the shares of a subsidiary bank shall be deemed to be included among the securities enumerated in section 20 2 of 1882. 15 of the Indian Trusts Act, 1882; and also to be approved securities 4 of 1938. 10 of 1949. for the purposes of the Insurance Act, 1938, and the Banking Companies Act, 1949. Shares to be approved securities.

21. Every subsidiary bank shall keep at its head office a register, in one or more books, of the shareholders and shall enter therein the 20 following particulars so far as they may be available:— Register of shareholders.

- (i) the names, addresses and occupations, if any, of the shareholders and a statement of the shares held by each shareholder, distinguishing each share by its denoting number; -
- 25 (ii) the date on which each person is so entered as a shareholder;
- (iii) the date on which any person ceases to be a shareholder; and
- (iv) such other particulars as may be prescribed.

22. Notwithstanding anything contained in section 19, no notice of 30 any trust, express, implied or constructive, shall be entered on the register of shareholders of a subsidiary bank or be receivable by it in respect of its shares. Trust not to be entered on the register.

## CHAPTER V

### MANAGEMENT OF SUBSIDIARY BANKS

35 23. Every person holding office as chairman, director, member of the Board of Management (including a member of a local or advisory committee), managing director, general manager, manager (other than manager of a branch), deputy managing director, deputy general manager,\* assistant general manager or adviser, as the case may 40 be, in an existing bank (other than the Bank of Patiala), the Hyderabad Bank and the Saurashtra Bank immediately before the appointed



day, shall be deemed to have vacated that office on the appointed day, and notwithstanding anything contained in this Act or in any other law for the time being in force or in any agreement or contract, such person shall not be entitled to any compensation for the loss of office or for the premature termination of any agreement or contract 5 relating to his employment, except such pension, compensation or other benefit as the corresponding new bank, the Hyderabad Bank or the Saurashtra Bank, as the case may be, may with the approval of the State Bank, grant to him, having regard to what he would have received if this Act had not been passed and if his employment had 10 ceased on the appointed day in the ordinary course:

Provided that nothing in this section shall be deemed to prevent any person who has so vacated his office in any of the said banks from being re-nominated or re-appointed to any office in a subsidiary 15 bank in accordance with the provisions of this Act.

Management.

24. (1) The State Bank may, from time to time, give directions and instructions to a subsidiary bank in regard to any of its affairs and business, and that bank shall be bound to comply with the directions and instructions so given.

(2) Subject to any such directions and instructions, the general 20 superintendence and conduct of the affairs and business of a subsidiary bank shall, as from the appointed day, vest in a Board of Directors who may, with the assistance of the general manager, exercise all powers and do all such acts and things as may be exercised 25 or done by that bank.

(3) The Board of Directors of a subsidiary bank shall, in discharging its functions under this Act, act on business principles, regard being had to public interest.

Composition of the Board of Directors.

25. (1) Subject to the provisions of sub-section (2), the Board of 30 Directors of a subsidiary bank shall consist of the following:—

(a) the chairman for the time being of the State Bank, *ex officio*;

(b) an officer of the Reserve Bank, to be nominated by that bank:

(c) not more than five directors to be nominated by the 35 State Bank of whom not more than three shall be officers of that bank;\*

(d) two directors to be elected in the prescribed manner by the shareholders, other than the State Bank:

Provided that if the total amount of the holdings of all such 40 shareholders registered in the books of the subsidiary bank three months before the date fixed for election is below five per cent.

of the total issued capital, or if there are no shareholders other than the State Bank registered on the books of the subsidiary bank, the directors to be elected by the shareholders shall be nominated by the State Bank and such directors shall, for the purposes of this Act, be deemed to be directors elected under this clause;

(e) a director, if any, to be nominated by the Central Government in consultation with the State Bank.

(2) Notwithstanding anything contained in clause (d) of sub-section (1), on the first constitution of the Board of Directors, the directors referred to in the said clause shall be appointed by the State Bank and the directors so appointed shall, for the purposes of this Act, be deemed to have been elected within the meaning of the said clause.

(3) If, for any reason, a director of a subsidiary bank nominated under clause (b) of sub-section (1) is unable to exercise his functions or to discharge his duties as such director, the Reserve Bank may nominate any of its officers to exercise all the functions and to discharge all the duties of such director whenever he is so unable to exercise his functions or discharge his duties, and the officer so nominated shall for all purposes of this Act be deemed to be a director of the subsidiary bank.

(4) An officer of the Reserve Bank or the State Bank may be nominated as a director of a subsidiary bank by virtue of his office.

(5) The directors nominated under sub-section (2) shall retire at the expiry of one year after the appointed day.

(6) Any nomination or appointment of a director made by the State Bank under this Act shall, except in so far as it relates to an officer of that bank, be in consultation with the Reserve Bank.

26. (1) A director of a subsidiary bank, if nominated under clause (b) of sub-section (1) of section 25 or if an officer of the State Bank and nominated under clause (c) or if an officer of the Central Government and nominated under clause (e) of that sub-section, shall hold office during the pleasure of the authority nominating him.

(2) Subject to the provisions contained in section 25, a director nominated under clause (c) of sub-section (1) of that section and not being an officer of the State Bank,\* a director elected under clause (d) and a director, not being an officer of the Central Government, nominated under clause (e), of that sub-section, shall hold office for three years and thereafter until his successor is duly nominated or elected, as the case may be.

(3) A director of a subsidiary bank vacating his office shall be eligible for re-nomination or re-election, as the case may be.

Term of office of directors.

Disqualifi-  
cation  
for direc-  
torship.

27. (1) A person shall be disqualified to be a director of a subsidiary bank, if—

(a) he holds the office of director, provisional director, promoter, agent, or manager of any banking company or a banking company for the formation of which a prospectus has been issued; 5  
or

(b) he is a salaried officer of Government; or

(c) he has been removed or dismissed from the service of Government or a local authority or a corporation or a company in which not less than fifty-one per cent. of the paid-up share 10 capital is held by Government; or

(d) he holds any office of profit under the subsidiary bank; or

(e) he is, or at any time has been, adjudicated an insolvent or has suspended payment of his debts or has compounded with 15 his creditors; or

(f) he is of unsound mind and stands so declared by a competent court; or

(g) he is, or has been, convicted of any offence which, in the opinion of the Central Government, involves moral turpitude; or 20

(h) in the case of an elected director, he is not registered as a holder \* \* \* of unencumbered shares in the subsidiary bank of a nominal value of at least one thousand rupees:

Provided that the disqualification mentioned in clause (b) shall not apply to an officer of the Central Government nominat- 25 ed as a director under clause (e) of sub-section (1) of section 25:

Provided further that in the case of a director deemed to have been elected on the first constitution of the Board of Directors, the disqualification mentioned in clause (h) shall not operate for a period of six months from his becoming such director. 30

(2) No two persons who are partners of the same firm or are directors of the same private company or one of whom is an agent of the other or holds a power of attorney from a firm of which the other is a partner may be directors of a subsidiary bank at the same time.

(3) The nomination or election, as a director of any person who 35 is a member of either House of Parliament or the Legislature of a State shall be void unless within two months of the date of nomination or election as such director, he ceases to be a member of Parliament or the Legislature of the State, and if any director is elected or nominated as a member of Parliament or the Legislature of a 40 State, he shall cease to be a director as from the date of such election or nomination, as the case may be.

(4) Nothing contained in clause (d) of sub-section (1) shall be deemed to preclude any person from being a director of a subsidiary bank by reason only of his being a legal or technical adviser of that bank.

5 (5) In this section,—

(a) "banking company" has the same meaning as in the Banking Companies Act, 1949;

(b) "manager" means the chief executive officer, by whatever name called, of a banking company;

10 (c) "private company" has the same meaning as in the Companies Act, 1956.

28. If a director of a subsidiary bank—

(a) is, or has become, subject to any of the disqualifications mentioned in section 27; or

Vacation of office of directors.

15 (b) resigns his office by giving notice in writing under his hand, in the case of a nominated director to the State Bank, and in the case of an elected director to the Board of Directors of the subsidiary bank, and his resignation is accepted; or

(c) is absent without leave of the Board of Directors for more than three consecutive meetings thereof;

his seat on the Board of Directors shall thereupon become vacant:

Provided that nothing in clause (b) or clause (c) shall apply to a director referred to in clause (b) of sub-section (1) of section 25 or to a director, being an officer of the State Bank, nominated under clause (c) or to a director, being an officer of the Central Government nominated under clause (e) of that sub-section.

29. (1) The State Bank shall, after consulting the Board of Directors of a subsidiary bank, and with the approval of the Reserve Bank, appoint a general manager for that subsidiary bank:

General Manager.

30 Provided that in the case of the first appointment of the general manager on such consultation with the Board of Directors of the subsidiary bank shall be necessary.

(2) Subject to the general control of the Board of Directors, the day to day administration and management of the affairs of a subsidiary bank shall vest in the general manager, and the general manager shall exercise such other powers and perform such other duties as may be delegated to him by the Board of Directors.

(3) The general manager of a subsidiary bank—

(a) shall devote his whole time to the affairs of that bank:

Provided that the general manager of the subsidiary bank may, with the approval of the State Bank and the Reserve Bank, be a director of any other institution;

(b) shall hold office for such term not exceeding four years and subject to such conditions as the State Bank may, with the approval of the Reserve Bank, specify at the time of his appointment;

(c) shall receive such salary and allowances as may be determined by the State Bank with the approval of the Reserve Bank.

(4) The general manager vacating his office shall be eligible for re-appointment.

(5) The State Bank may, with the approval of the Reserve Bank, for any sufficient reason, remove from office the general manager of a subsidiary bank:

Provided that no such general manager shall be removed from office unless he has been given an opportunity of showing cause against such removal.

Remuneration of directors.

30. A director of a subsidiary bank shall be paid for attending the meetings of the Board of Directors or of any of its committees and for attending to any other business of the subsidiary bank such fees and allowances as may be prescribed:

Provided that no fees shall be payable to the chairman of the State Bank or any other director who is a wholetime officer of the Central Government or the Reserve Bank or the State Bank.

Removal from office of director.

31. (1) The State Bank may, with the approval of the Reserve Bank, for any sufficient reason, remove from office a director nominated under clause (c) of sub-section (1) of section 25 and not being an officer of the State Bank.

(2) The Central Government may, in consultation with the State Bank, for any sufficient reason, remove from office a director nominated under clause (e) of sub-section (1) of section 25 and not being an officer of the Central Government.

(3) Any director elected under clause (d) of sub-section (1) of section 25, may be removed from office—

(a) by the State Bank, with the approval of the Reserve Bank, if at the time of the removal there are no shareholders other than the State Bank registered in the books of the subsidiary bank concerned;

(b) by a resolution passed by a majority of the votes of such shareholders holding in the aggregate not less than one-half of the share capital held by all such shareholders:

Provided that if the total amount of the holdings of all shareholders, other than the State Bank, registered in the books of the subsidiary bank, on the date of the resolution, is below five per cent., of the total issued capital, the resolution shall not have effect unless confirmed by the State Bank.

(4) No director shall be removed from office under sub-section (1) or sub-section (2) unless he has been given an opportunity of showing cause against such removal.

32. If the general manager of a subsidiary bank is rendered incapable of discharging his duties by reason of infirmity or otherwise or is absent on leave or otherwise in circumstances not involving the vacation of his office, the State Bank may appoint another person to officiate for the general manager until the date on which the general manager resumes duty.

Appoint-  
ment of  
another  
person  
for dis-  
charging  
the duties  
of general  
manager  
during his  
absence.

33. (1) Where any vacancy occurs before the expiry of the term of office of a director of a subsidiary bank, the vacancy shall be filled—

Casual  
vacancies  
among  
directors.

(a) in the case of a director nominated under clause (c) of sub-section (1) of section 25, not being an officer of the State Bank, by nomination by the State Bank;\*

(b) in the case of a director elected under clause (d) of sub-section (1) of section 25, by election or where the proviso to that clause is applicable, by nomination by the State Bank :

Provided that where the duration of the vacancy in the office of an elected director is likely to be less than six months, the vacancy may be filled by the remaining directors by co-opting a person from amongst the shareholders entitled to elect a director under clause (d) of sub-section (1) of section 25 who is not disqualified under section 27;

(c) in the case of a director nominated under clause (e) of sub-section (1) of section 25, not being an officer of the Central Government, by nomination by that Government in consultation with the State Bank.

(2) A person nominated or elected or co-opted, as the case may be, under this section shall hold office for the unexpired portion of the term of his predecessor.

34. (1) The Board of Directors of a subsidiary bank shall meet at such time and place and shall observe such rules of procedure

Meetings of  
the Board  
re

in regard to the transaction of business at its meetings as may be prescribed.

(2) The chairman of the State Bank shall preside at every meeting of the Board of Directors of a subsidiary bank and, in his absence such one of the directors \* \* \* \* \* as may generally or in relation to any particular meeting be authorised by the chairman in this behalf shall preside; and in the absence of the chairman and also failing such authorisation, the directors of the subsidiary bank present at the meeting shall elect one from among themselves to preside at the meeting.

*Explanation.*—For the purposes of this sub-section, “absence from a meeting” means non-attendance for any reason whatsoever at the meeting or any part of the meeting during which any business is transacted.

(3) All questions at a meeting of the Board of Directors of a subsidiary bank shall be decided by a majority of the votes of the directors present, and in case of equality of votes, the person presiding at the meeting shall have a second or casting vote.

(4) Where any of the directors specified in clauses (a) and (b) of sub-section (1) of section 25 or any of the directors, being an officer of the State Bank specified in clause (c) of that sub-section is unable to attend any meeting of the Board of Directors of a subsidiary bank, and the State Bank or any other such director as may be present at the meeting considers that the State Bank would not be adequately or effectively represented at such meeting by reason of the absence of any such director, the State Bank or the director present may give notice in writing to that subsidiary bank—

(i) that the meeting should be adjourned to such date as may be indicated in the notice; or

(ii) that any matter, action, step or proceeding proposed to be considered, taken or carried out at that meeting, should not be so considered, taken or carried out; or

(iii) that no decision should be taken at that meeting on any such matter, action, step or proceeding;

and that subsidiary bank and its Board of Directors shall be bound to comply with such notice and act accordingly.

(5) A director of a subsidiary bank who is directly or indirectly concerned or interested in any contract, loan, arrangement or proposal, entered into or proposed to be entered into or made by or on behalf of the subsidiary bank shall, at the earliest possible opportunity, disclose the nature of his interest to the Board of Directors of that bank; and any such director shall not be present at any meeting of the Board of Directors when any such contract, loan, arrange-

ment or proposal is discussed, unless his presence is required by the other directors for the purpose of eliciting information and where any director is so required to be present, he shall not vote on any such contract, loan, arrangement or proposal:

5 Provided that nothing contained in this sub-section shall apply to such director by reason only of his being a shareholder (other than a director) holding not more than two per cent. of the paid-up capital in any public company as defined in the Companies Act, 1956, with which the subsidiary bank has entered into or proposes  
10 to enter into a contract or other arrangement.

(6) A copy of the minutes of every meeting of the Board of Directors of a subsidiary bank, together with copies of all connected papers, shall be forwarded to the State Bank and the Reserve Bank as soon as possible.

15 35. (1) There shall be an executive committee in respect of a subsidiary bank consisting of such directors as may be prescribed: Executive committee and other committees.

Provided that if any such director being an officer of the State Bank and nominated by that bank under clause (c) of sub-section (1) of section 25, is for any reason unable to exercise his functions  
20 or to discharge his duties in relation to the executive committee, the State Bank may depute any of its officers to exercise all the functions and to discharge all the duties of such director in relation to the executive committee whenever such director is so unable to exercise his functions or discharge his duties; and the officer so  
25 deputed shall, for all purposes of this Act, in so far as it applies to the executive committee, be deemed to be a director of the subsidiary bank.

(2) Subject to any regulations made under this Act, the executive committee may deal with any matter within the competence of  
30 the Board of Directors.

(3) A copy of the minutes of every meeting of the executive committee of a subsidiary bank shall be forwarded to the State Bank and be laid before the Board of Directors of the subsidiary bank as soon as possible after the meeting.

35 (4) Without prejudice to the powers of the executive committee, and subject to any regulations made under this Act, the Board of Directors of a subsidiary bank may constitute such and so many other committees, whether consisting wholly of the directors or wholly of other persons, or partly of the directors and partly of  
40 other persons, as it deems fit, to exercise such powers and perform such duties as may, subject to such conditions, if any, as the Board of Directors may impose, be delegated to them by the Board of Directors.



## CHAPTER VI

## BUSINESS OF SUBSIDIARY BANKS

Subsidiary  
bank to act  
as agent of  
the State  
Bank.

36. (1) A subsidiary bank shall, if so required by the State Bank, act as agent of the State Bank at any place in India for—

(a) paying, receiving, collecting and remitting money, 5  
bullion and securities on behalf of any Government in India;  
and

(b) undertaking and transacting any other business which  
the Reserve Bank may, from time to time, entrust to the State  
Bank. 10

(2) The terms and conditions on which any such agency busi-  
ness shall be carried on by the subsidiary bank on behalf of the  
State Bank shall be such as may be determined by the State Bank,  
after consultation with the subsidiary bank and with the approval of  
the Reserve Bank. 15

(3) Until an arrangement is made by the State Bank with the  
Hyderabad Bank or the State Bank of Mysore, as the case may be,  
under this section, or until the expiry of a period of six months  
from the appointed day (which period may from time to time be  
extended by the Reserve Bank) whichever is earlier, the Hyderabad 20  
Bank and the State Bank of Mysore may respectively act as agent  
of the Reserve Bank, at the same places where and for the same  
purposes for which, and on the same terms and conditions on which,  
the Hyderabad Bank or the Bank of Mysore Limited, as the case may  
be, was acting as agent of the Reserve Bank immediately before the 25  
appointed day or with the previous approval of the Central Govern-  
ment at any other place or for any purpose.

(4) Until an arrangement is made by the State Bank with the  
State Bank of Bikaner, the State Bank of Jaipur, the Saurashtra  
Bank or the State Bank of Travancore, as the case may be, under 30  
this section or until the expiry of a period of six months from the  
appointed day (which period may from time to time be extended  
by the Reserve Bank) whichever is earlier, the State Bank of  
Bikaner, the State Bank of Jaipur, the Saurashtra Bank or the State  
Bank of Travancore may act as agent of the State Government of 35  
Rajasthan or the State Government of Bombay or the State Govern-  
ment of Kerala as the case may be, at the same places where and for  
the same purposes for which, and on the same terms and conditions on  
which, the Bank of Bikaner, Limited, or the Bank of Jaipur, Limited,  
or the Saurashtra Bank, or the Travancore Bank, Limited, as the case 40  
may be, was acting as agent for the State Government immediately  
before the appointed day or with the previous approval of the Central  
Government at any other place or for any purpose.

19 of 1949.

37. (1) Subject to the other provisions contained in this Act, a subsidiary bank may carry on and transact the business of banking as defined in clause (b) of sub-section (1) of section 5 of the Banking Companies Act, 1949, and may engage in such one or more of the other forms of business, as are specified in sub-section (1) of section 6 of that Act. Other business which a subsidiary bank may transact.

(2) The Central Government may, after consultation with the Reserve Bank and the State Bank, by order in writing—

(a) authorise a subsidiary bank to do such other forms of business as the Central Government may consider necessary or expedient;

(b) direct that any form of business as is mentioned in the order, shall be carried on subject to such restrictions, conditions and safeguards as may be specified therein; or

(c) prohibit a subsidiary bank from carrying on or transacting any form of business which, but for this clause, it is lawful for the subsidiary bank to engage in.

(3) Save as otherwise provided in sub-section (2), a subsidiary bank shall not engage in any form of business other than that referred to in sub-section (1).

38. (1) A subsidiary bank may, with the approval of the State Bank, and shall, if the Reserve Bank, in consultation with the State Bank, so directs, enter into negotiations for acquiring the business, including the assets and liabilities of any other banking institution. Acquisition of business of other banks.

(2) The terms and conditions relating to such acquisition, if agreed upon by the Board of Directors of the subsidiary bank concerned and the directorate or management of the banking institution concerned and approved by the Reserve Bank, shall be submitted to the Central Government for its sanction and that Government may by order in writing (hereafter in this section referred to as the order of sanction) accord its sanction thereto.

(3) Notwithstanding anything contained in this Act or any other law for the time being in force or any instrument regulating the constitution of the banking institution concerned, the terms and conditions as sanctioned by the Central Government shall come into effect on the date specified by the Central Government in this behalf in the order of sanction and be binding upon the subsidiary bank and the banking institution concerned as well as upon the shareholders (or, as the case may be, proprietors) and creditors of that banking institution.

(4) If for any reason the terms and conditions cannot come into effect on the date specified in the order of sanction, the Central Government may fix another suitable date for that purpose.

(5) On the date on which the terms and conditions, as aforesaid come into effect, the business and the assets and liabilities of the banking institution concerned as covered by the acquisition shall, by virtue, and in accordance with the provisions, of the order of sanction stand transferred to, and become respectively the business and the assets and liabilities of, the subsidiary bank concerned. 5

(6) The consideration for the acquisition of the business and the assets and liabilities of any banking institution under this section may, if so agreed upon, be paid either in cash or by allotment of shares in the capital of the subsidiary bank concerned or partly in cash and partly by allotment of shares, and the subsidiary bank may, for the purpose of any such allotment, increase, subject to the other provisions contained in this Act relating to the increase of capital, the capital of the subsidiary bank by the issue of such number of shares as may be determined by the subsidiary bank. 10 15

(7) Any business acquired under this section shall thereafter be carried on by the subsidiary bank in accordance with the provisions of this Act subject to such exemptions or modifications as the Central Government may, by notification in the Official Gazette, make in this behalf in consultation with the Reserve Bank: 20

Provided that no such exemption or modification shall be made so as to have effect for a period of more than seven years from the date of acquisition. 25

(8) Notwithstanding anything contained in the Industrial Disputes Act, 1947, or in any other law or in any agreement for the time being in force, on the acquisition of the business and the assets and liabilities of any banking institution under this section, no officer or other employee of that banking institution shall be entitled to any compensation to which he may be entitled under that Act or that other law or that agreement, and no claim in respect of such compensation shall be entertained by any court, tribunal or other authority if on his having accepted in writing an offer of employment by the subsidiary bank concerned on the terms and conditions proposed by it he has been employed in accordance with such terms and conditions. 30 35

(9) The Central Government may, if it considers necessary or expedient in the case of any banking institution in relation to which an order of sanction has been made under this section, appoint, whether before or after the coming into effect of the terms and conditions relating to the business and the assets and liabilities of that 40

banking institution, a suitable person to take over the management of that banking institution for the purposes of winding up its affairs and distributing its assets, and the expenditure incurred in connection with such management (including the remuneration of the person so appointed and his staff, if any) shall be paid out of the assets of the banking institution or by the subsidiary bank concerned as the Central Government may direct.

(10) Simultaneously with the appointment of a suitable person under sub-section (9) or immediately thereafter, the Central Government shall issue directions to be followed by that person in the management of that banking institution for the purposes aforesaid and thereupon—

1 of 1956.  
10 of 1949.

15 (a) the provisions of the Companies Act, 1956, or the Banking Companies Act, 1949, or any other law for the time being in force or any instrument having effect by virtue of any such Act or law, in so far as they are inconsistent with such directions, shall cease to apply to, or in relation to, that banking institution;

20 (b) all persons in charge of the management, including any person holding office as manager or director, of the banking institution, immediately before the issue of such directions, shall be deemed to have vacated their offices as such; and

25 (c) the person appointed to take over the management of the banking institution shall, in accordance with those directions, take all such steps as may be necessary to facilitate the winding up of its affairs and the distribution of its assets.

(11) The Central Government, when satisfied that nothing further remains to be done in order to wind up the affairs of the banking institution concerned, may, by order in writing, direct that 30 as from such date as may be specified therein, the banking institution shall stand dissolved and thereupon any such direction shall have effect notwithstanding anything to the contrary contained in any other law.

(12) No action under this section shall be questioned on the 35 ground merely of any defect in the constitution of any banking institution in relation to which such action has been taken or in the constitution of its Board of Directors or in the appointment of any person entrusted with the management of its affairs.

40 (13) The provisions of this section shall apply in relation to the acquisition by one subsidiary bank of the business, including the assets and liabilities, of another subsidiary bank as they apply in relation to the acquisition by a subsidiary bank of the business, including the assets and liabilities, of any other banking institution.

(14) In this section, "banking institution" includes any individual or any association of individuals (whether incorporated or not, or whether a department of Government or a separate institution), carrying on the business of banking.

## CHAPTER VII

5

## ACCOUNTS AND AUDIT

Closing of  
annual  
accounts.

39. A subsidiary bank shall cause its books to be closed and balanced on the thirty-first day of December in each year.

Disposal of  
profits.

40. (1) After making provision for bad and doubtful debts, depreciation in assets, equalisation of dividends, contribution to staff and superannuation funds and for all other matters for which provision is necessary by or under this Act or which are usually provided for by banking companies, a subsidiary bank may, out of its net profits, declare a dividend. 10

(2) The rate of dividend shall be determined by the Board of Directors of the subsidiary bank concerned. 15

(3) Nothing in this section shall be deemed to preclude the payment of interim dividends in such manner and to such extent as may be prescribed.

Audit.

41. (1) Subject to the provisions of section 42, the accounts of a subsidiary bank shall be audited by an auditor duly qualified to act as an auditor of companies under sub-section (1) of section 226 of the Companies Act, 1956, who shall be appointed by the State Bank, with the approval of the Reserve Bank. 20

(2) The auditor shall receive such remuneration as the State Bank may fix. 25

(3) No director or officer of a subsidiary bank shall be eligible to be its auditor during his continuance in office as such director or officer.

(4) The auditor shall be supplied with a copy of the annual balance sheet and profit and loss account, and a list of all books kept by the subsidiary bank, and it shall be the duty of the auditor to examine the balance sheet and profit and loss account with the accounts and vouchers relating thereto, and in the performance of his duties, the auditor— 30

(a) shall have, at all reasonable times, access to the books, accounts and other documents of that subsidiary bank;

(b) may, at the expense of that subsidiary bank, employ accountants and other persons to assist him in investigating such accounts; and 35

40

(c) may, in relation to such accounts, examine any director or any officer of that subsidiary bank.

(5) The auditor shall hold office for such term not exceeding one year as the State Bank may fix at the time of his appointment; and if any vacancy arises before the expiry of the term of an auditor, the vacancy may be filled by the State Bank, with the approval of the Reserve Bank.

(6) The auditor shall on relinquishing office be eligible for re-appointment.

10 (7) The auditor shall make a report to the State Bank upon the annual balance sheet and accounts of the subsidiary bank, and, in every such report, he shall state—

15 (a) whether, in his opinion, the balance sheet is a full and fair balance sheet containing all the necessary particulars and is properly drawn up so as to exhibit a true and correct view of the affairs of that subsidiary bank, and in case he has called for any explanation or information, whether it has been given and whether it is satisfactory;

20 (b) whether or not the transactions of that subsidiary bank which have come to his notice have been within the competence of the bank;

(c) whether or not the returns received from the offices and branches of that subsidiary bank have been found adequate for the purpose of his audit;

25 (d) whether the profit and loss account shows a true balance of profit or loss for the period covered by such account; and

(e) any other matter which he considers should be brought to the notice of the State Bank.

30 (8) The auditor shall forward a copy of the audit report to the subsidiary bank and to the Central Government.

(9) Without prejudice to the foregoing provisions, the Central Government may, at any time, appoint such number of auditors as it thinks fit to examine and report on the accounts of a subsidiary bank, and the auditors so appointed shall have all the rights, privileges and authority in relation to the audit of the accounts of the subsidiary bank which an auditor appointed by the State Bank has under this section.

35

Temporary provision regarding existing auditors.

42. If, on the appointed day, any appointment of an auditor made by, or in respect of, an existing bank, the Hyderabad Bank or the Saurashtra Bank, as the case may be, is subsisting, the State Bank may, on or after such day, either confirm the appointment in accordance with the provisions of this Act, subject to such modifications of the terms and conditions of the appointment, as it may deem necessary, or terminate the appointment; and may, if it so terminates the appointment, fix such remuneration as appears to it to be reasonable having regard to the work already done, functions discharged, or duties performed by the auditor concerned.

5

10

Returns to be furnished by a subsidiary bank.

43. (1) A subsidiary bank shall furnish to the State Bank and the Reserve Bank—

(a) within three months from the date on which its accounts are closed and balanced, its balance sheet, together with the profit and loss account and the auditor's report, and a report by the Board of Directors on the working of the subsidiary bank during the period covered by the accounts; and

15

(b) any other information relating to the affairs and business of the subsidiary bank which the State Bank or the Reserve Bank may require.

20

(2) The balance sheet and the profit and loss account of a subsidiary bank shall be signed by the general manager and a majority of the directors of the subsidiary bank.

General meetings.

44. (1) A general meeting (hereinafter referred to as an annual general meeting) of a subsidiary bank shall be held annually before the end of March at the place where the head office of the subsidiary bank is situate, and any other general meeting may be convened by the Board of Directors at any time.

25

(2) The shareholders present at an annual general meeting shall be entitled to discuss the balance sheet and profit and loss account of the bank concerned, made up to the previous 31st day of December, the report of the Board of Directors on the working of that bank for the period covered by the accounts and the auditors' report on the balance sheet and accounts.

30

(3) Nothing contained in this section relating to an annual general meeting shall apply in relation to a subsidiary bank if, as on the previous 31st day of December, all the shares in the issued capital of that bank are held by the State Bank.

35

## CHAPTER VIII

## MISCELLANEOUS

45. For the purpose of facilitating the full and effective transfer of the undertaking of an existing bank in accordance with the provisions of this Act, or in order to remove any difficulty which in the opinion of the Central Government has arisen or is likely to arise in connection with such transfer, the Central Government may, in consultation with the Reserve Bank, give such directions to any existing bank or the State Bank as appear to it to be necessary and the said bank or the State Bank, as the case may be, shall comply with such directions.

Power to issue directions for removing difficulties.

46. (1) The State Bank may, in relation to any existing bank or the Saurashtra Bank, at any time before the appointed day,—

Observers for existing banks and the Saurashtra Bank.

(a) depute one or more persons to watch the proceedings at any meeting of the Board of Directors, any committee or other body of the bank; require the bank to give an opportunity to the person or persons so deputed to be heard at such meetings and also require such person or persons to send a report of such proceedings to the State Bank;

(b) require the Board of Directors, any committee or other body of the bank to give in writing to any person specified by the State Bank in this behalf, at his usual address, all notices of, and other communications relating to, any meeting of the Board, committee or other body, as the case may be;

(c) appoint one or more persons to observe the manner in which the affairs of the bank or of its offices or branches are being conducted and make a report thereon; and

(d) require the bank to furnish the State Bank, within such time as may be specified by the State Bank, with any statement or information relating to the business or affairs of the bank, including copies of the proceedings of any meeting of the Board of Directors, any committee or other body, of the bank.

(2) If a person deputed by the State Bank to watch the proceedings of any meeting of the Board of Directors, any committee or other body, as the case may be, gives notice in writing to the bank that such person considers that any action, step or proceeding proposed to be taken or carried out by the bank will be detrimental to



the State Bank or to the bank itself, such action, step or proceeding shall not be taken or carried out by the bank unless and until the State Bank approves in writing of such action, step or proceeding.

*Explanation.*—For the purposes of this section, “Board of Directors” in relation to the Saurashtra Bank, means its Board of Management. 6

Inspection. 47. (1) Without prejudice to the other provisions contained in this Act, the State Bank may, at any time, cause an inspection to be made by one or more of its officers of any existing bank, a new bank, the Hyderabad Bank or the Saurashtra Bank. 10

(2) It shall be the duty of every person who is, or has, at any time, been a director, officer or other employee of a bank which is inspected under sub-section (1), to produce to any officer making the inspection, all such balances, books, accounts, securities and other documents in his custody or power and to furnish the said 15 officer with any statements and information relating to the affairs of the bank as the said officer may require of him within such time as the said officer may specify.

(3) If any person—

(a) fails, within the stipulated time, to produce any balance, 20 book, account, security or other document or to furnish any statement or information which under sub-section (2) it is his duty to produce or furnish, or to answer any question relating to the business of the bank under inspection which is asked by an officer making the inspection, or 25

(b) in any document or information required or furnished or while answering any question put to him, wilfully makes a statement which is false in any material particular, knowing it to be false, or wilfully omits to make a material statement,

he shall be punishable with imprisonment for a term which may 30 extend to three years and shall also be liable to fine.

Cost of development programme. 48. (1) A subsidiary bank may accept any subsidies offered by the State Bank to meet—

(a) the cost of the whole or any part of any specific programme of development undertaken by that subsidiary bank 35 with the approval of the State Bank; and

(b) such losses or expenditure as may be approved by the State Bank, with the consent of the Reserve Bank.

11 of 1922.

(2) For the purposes of the Indian Income-tax Act, 1922, any subsidy received by a subsidiary bank under sub-section (1) shall not be treated as income, profits or gains of the subsidiary bank.

49. (1) Notwithstanding anything contained in any of the other provisions of this Act, or in any other law or in any contract of service or other document, no appointment made or promotion, increment in salary, pension or allowance or any other benefit granted to any person by an existing bank or the Saurashtra Bank after the 10th day of February, 1958, and before the appointed day, which would not ordinarily have been made or granted or which would not ordinarily have been admissible under the rules or authorisations of the said banks or of any provident, pension or other fund in force before the 10th day of February, 1958, shall have effect or be payable or claimable from the subsidiary bank concerned, or from any provident, pension or other fund, or from any authority administering any such fund, unless the State Bank has, with the approval of the Reserve Bank, by a general or special order, confirmed the appointment, promotion or increment or has directed the grant of the pension, allowance or other benefit, as the case may be.

Special provision regarding existing officers and employees.

(2) Where any officer or other employee of an existing bank or of the Saurashtra Bank has received any amount by reason of such appointment, promotion or increment or any such pension, allowance or other benefit as is referred to in sub-section (1), which has not been confirmed or sanctioned by the State Bank under that sub-section, such officer or other employee shall be bound to refund such amount to the subsidiary bank concerned, and that bank shall be entitled to take all such steps as may be necessary for recovering such amount.

(3) Where any managing director, general manager or manager, deputy managing director or deputy general manager or other employee of an existing bank or the Saurashtra Bank has, after the 10th day of February, 1958, and before the appointed day, been paid any sum by way of compensation or gratuity, the subsidiary bank concerned shall be entitled to claim a refund of any sum so paid if the payment is not confirmed by the State Bank by a general or special order.

(4) Nothing in this section shall apply to, or in relation to, any officer or other employee of the Bank of Patiala, who does not become an officer or other employee of the State Bank of Patiala under the provisions of section 11.

50. (1) A subsidiary bank may, subject to such limitations and conditions as may be prescribed, appoint such number of officers, <sup>Staff of a subsidiary bank.</sup>

advisers and employees as it considers necessary or desirable, for the efficient performance of its functions and on such terms and conditions as it may deem fit.

(2) For the removal of doubts, it is hereby declared that the officers, advisers and employees of a subsidiary bank, in whatever capacity engaged, shall not be deemed to be officers, advisers or employees of the State Bank for any purpose, unless otherwise provided in the contract or agreement of service of any such officer, adviser or employee.

Establishment of pension and superannuation funds by subsidiary banks.

51. Notwithstanding anything to the contrary contained in any other law for the time being in force, a subsidiary bank may establish and maintain superannuation, pension, provident or other funds for the benefit of its officers or employees or the dependants of such officers or employees or for the purposes of the subsidiary bank, and grant superannuation allowances, annuities and pensions payable out of any such fund.

Obligation as to fidelity and secrecy.

52. (1) A subsidiary bank shall observe, except as otherwise required by law, the practices and usages customary among bankers, and in particular, it shall not divulge any information relating to, or to the affairs of, its constituents except in circumstances in which it is, in accordance with the law or practice and usage customary among bankers, necessary or appropriate for that bank to divulge such information.

(2) Every director, auditor, adviser, officer or other employee of a subsidiary bank shall, before entering upon his duties, make a declaration of fidelity and secrecy as in the form set out in the Second Schedule:

Provided that any declaration made under sub-section (2) of section 35 of the State Bank of Hyderabad Act shall be deemed to be a declaration made to the Hyderabad Bank under this sub-section.

Indemnity of directors.

53. (1) Every director of a subsidiary bank shall be indemnified by that bank against all losses and expenses incurred by him in, or in relation to, the discharge of his duties except such as are caused by his own wilful act or default.

(2) A director of a subsidiary bank shall not be responsible for any loss or expense caused to the bank by the insufficiency or deficiency of the value of, or title to, any property or security acquired or taken on behalf of the bank or by the insolvency or wrongful act of any customer or debtor or by anything done in, or in relation to, the execution of the duties of his office or otherwise than for his wilful act or default.

54. (1) No act or proceeding of the Board of Directors of a subsidiary bank shall be questioned on the ground merely of the existence of any vacancy in, or defect in the constitution of, the Board.

Defects in appointment of constitution not to invalidate acts or proceedings.

5 (2) All acts done by any person acting in good faith as a director of a subsidiary bank shall, notwithstanding that he was disqualified to be a director or that there was any other defect in his appointment, be deemed to be valid.

10 55. Subject to the provisions of this Act and unless the Central Government, by notification in the Official Gazette, otherwise directs, on and from the appointed day, the provisions of the Companies Act, 1956, and the Banking Companies Act, 1949, shall not apply to an existing bank, in so far as the said provisions impose any obligation on, or require anything to be done by, any such bank.

Companies Act, 1956, and Banking Companies Act, 1949, not to apply to certain existing banks.

1 of 1956.  
10 of 1949.

15 56. The State Bank of Patiala and the Saurashtra Bank shall be entitled to recover in the same manner as an arrear of land revenue any moneys due in respect of loans or advances made before the appointed day by the Bank of Patiala or the Saurashtra Bank, as the case may be, and the provisions of any law, relating to such recovery as were applicable to that bank before the appointed day shall continue to apply to the State Bank of Patiala or the Saurashtra Bank, as the case may be, in respect of such recovery after the appointed day.

Continuance of special provisions respecting recovery of loans and advances made by the Bank of Patiala and the State Bank of Saurashtra.

25 57. No provision of law relating to the winding up of companies shall apply to a subsidiary bank nor shall it be placed in liquidation, save as provided in this Act or by order of the Central Government and in such manner as the Central Government may direct.

Bar to liquidation of a subsidiary bank.

30 58. Notwithstanding anything contained in this Act or in any other law for the time being in force or in any contract or other instrument, an existing bank shall, on such date as the Central Government may, by notification in the Official Gazette, specify in this behalf, stand dissolved.

Dissolution of existing banks.

35 59. On and from the appointed day, any reference to an existing bank in any law, other than this Act, or in any contract or other instrument, shall, except as otherwise provided in any general or special order made by the Central Government, be construed as a reference to the corresponding new bank.

Reference in other laws to existing banks.

40 60. Any powers, duties or functions conferred, imposed or entrusted by this Act on, or to, the Reserve Bank, shall be exercised or performed by the Governor of the Reserve Bank or, in his absence,

Exercise of powers and functions on behalf of the Reserve Bank

by a Deputy Governor nominated under sub-section (3) of section 7 of the Reserve Bank of India Act, 1934, or by such officer or officers of the Reserve Bank in respect of such matters and subject to such conditions and limitations as the Governor of the Reserve Bank may specify.

a of 1934.

5

Protection  
of action  
taken under  
Act.

61. (1) No suit or other legal proceeding shall lie against the Central Government, the Reserve Bank or the State Bank or any officer of the Central Government, the Reserve Bank or the State Bank for any damage caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of this Act.

(2) No person shall have any right, whether in contract or otherwise, to any compensation for any loss incurred or any damage caused by reason of the operation of, or anything done in pursuance of, the provisions contained in sections 46 and 47.

15

Power of  
Central  
Govern-  
ment to  
make rules.

62. (1) The Central Government may, by notification in the Official Gazette, make rules to give effect to the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for—

20

(a) the terms and conditions of service of the Chairman, members and staff of the Tribunal;

(b) the manner of, and the procedure for, payment of compensation (including allotment of shares in lieu of compensation) under this Act, including the requirements subject to which the payment shall be made;

25

(c) the determination of the persons to whom compensation shall be payable in all cases including cases where shares have been held by more than one person, or where they have been transferred before the appointed day, but the transfer has not been registered, or where the shareholder is dead;

30

(d) the circumstances under which claims for payment of the said compensation from persons claiming through or under a shareholder may be entertained;

(e) the requirements to be complied with before receipt of the said compensation by a shareholder, whose share certificate has been lost, destroyed, mutilated or stolen;

35

(f) the requirements subject to which information regarding the payment of the said compensation may be granted or

refused and the conditions subject to which such information may be given.

(3) All rules made under this section shall be laid for not less than thirty days before each House of Parliament as soon as may be after they are made, and shall be subject to such modifications as Parliament may make during the session in which they are so laid or the session immediately following.

63. (1) The State Bank may, with the approval of the Reserve Bank, make in respect of a subsidiary bank regulations, not inconsistent with this Act and the rules made thereunder, to provide for all matters for which provision is necessary or expedient for the purpose of giving effect to the provisions of this Act. Power of the State Bank to make regulations.

(2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for—

(a) the powers and duties of the general manager of the subsidiary bank;

(b) the fees and allowances which may be paid to directors or others for attending any meetings of the Board of Directors or of its committees (including the executive committee) or other committees or for attending to any other work of the subsidiary bank;

(c) the time and place at which, and the manner in which, the business of the Board of Directors of the subsidiary bank shall be transacted and the procedure to be followed at the meetings thereof;

(d) the constitution of the executive committee of the subsidiary bank and the conditions and limitations subject to which the executive committee may exercise its powers and the procedure to be followed at the meetings thereof;

(e) the formation of any other committees, whether of the Board of Directors of the subsidiary bank or otherwise, and the delegation of powers and functions of the Board to such committees and the conduct of business in such committees;

(f) the nature of shares of the subsidiary bank, the manner in which, and the conditions subject to which, shares may be held and transferred and generally all matters relating to the rights and duties of shareholders;

(g) the maintenance of share registers, and the particulars to be entered in such registers in addition to those specified in

section 21, the inspection and closure of the registers and all other matters connected therewith;

(h) the holding and conduct of elections under this Act and the final determination of doubts or disputes regarding the qualifications of candidates for election or regarding the validity of elections; 5

(i) the manner in which general meetings shall be convened, the procedure to be followed thereat and the manner in which voting rights may be exercised;

(j) the manner in which notices may be served on behalf of the subsidiary bank upon shareholders or other persons; 10

(k) the payment of dividends, including interim dividends;

(l) the delegation of powers and functions of the Board of Directors of the subsidiary bank to the general manager or directors or officers or other employees of that bank; 15

(m) the conditions and limitations subject to which the subsidiary bank may appoint officers, advisers and other employees and fix their remuneration and other terms and conditions of service;

(n) the duties and conduct of officers, advisers and other employees of the subsidiary bank; 20

(o) the establishment and maintenance of superannuation, pension, provident or other funds for the benefit of the officers or employees of the subsidiary bank or of the dependants of such officers or employees or for the purposes of the subsidiary bank, and the granting of superannuation allowances, annuities and pensions payable out of any such fund; 25

(p) the conduct and defence of legal proceedings by or against the subsidiary bank and the manner of signing pleadings;

(q) the provision of a seal for the subsidiary bank and the manner and effect of its use; 30

(r) the form and manner in which contracts binding on the subsidiary bank may be executed;

(s) the conditions and requirements subject to which loans or advances may be made or bills may be discounted or purchased by the subsidiary bank; 35

(t) the conditions subject to which loans or advances may be made by the subsidiary bank to its directors or officers or the relatives of such directors or officers or to companies, firms or indivi-

duals with which or with whom such directors or officers or relatives are connected as partners, directors, managers, servants, shareholders or otherwise;

5 (u) the persons or authorities who shall administer any pension, provident or other fund constituted for the benefit of the officers or employees of the subsidiary bank or their dependants or for the purposes of that bank;

10 (v) the circumstances in which the specific approval of the State Bank shall be required to the grant of loans and advances or investment of funds by the subsidiary bank or to any contract, arrangement or proposal entered into or proposed to be entered into by the subsidiary bank;

15 (w) the preparation and submission to the State Bank and the Reserve Bank of statements of programmes of activities and financial statements of the subsidiary bank and the periods for which, and the time within which, such statements and estimates are to be prepared and submitted;

20 (x) the person or persons in the State Bank by whom any powers, duties or functions conferred, imposed or entrusted on or to the State Bank under this Act may be exercised or performed;

(y) generally, for the efficient conduct of the affairs of the subsidiary bank.

25 (3) All regulations under this section, except the first regulations, shall be made in consultation with the Board of Directors of the subsidiary bank concerned.

30 64. The enactments specified in Parts I to VII of the Third Schedule shall be amended in the manner directed in the first column thereof and such amendments shall take effect on the dates specified in the second column thereof. Amendments of certain enactments.

23 of 1955. 65. Nothing in this Act shall be deemed to affect the provisions of Saving. section 35 of the State Bank of India Act, 1955.

## THE FIRST SCHEDULE

(See sections 13 and 14)

### PRINCIPLES OF COMPENSATION

35 1. A. The compensation to be given by the State Bank shall, in the case of the Hyderabad Bank, the Bank of Patiala or the Saurashtra Bank, be an amount equal to the value of the assets of that bank as on the day immediately before the appointed day, computed in



accordance with the provisions of Part I of this paragraph *less* the total amount of liabilities thereof computed in accordance with the provisions of Part II of this paragraph.

B. The total compensation to be given by the State Bank in respect of the transfer of the shares in the capital of the existing banks, other than the Bank of Patiala, to the persons (including any State Government) who, immediately before the appointed day, are registered as holders of shares in the books of each of these banks shall, in each case, be an amount equal to the value of the assets of that bank as on the day immediately preceding the appointed day in relation to the corresponding new bank, computed in accordance with the provisions of Part I of this paragraph *less* the total amount of liabilities thereof computed in accordance with the provisions of Part II of this paragraph.

#### PART I—Assets

15

For the purposes of this paragraph, assets means the total of the following:—

(a) the amount of cash in hand and with the Reserve Bank and the State Bank (including foreign currency notes which shall be converted at the market rate of exchange);

20

(b) the amount of balances with any other bank, not being the Reserve Bank or the State Bank, whether on deposit or current account, and money at call and short notice, balances held outside India being converted at the market rate of exchange;

25

Provided that any balances which are not realisable in full shall be deemed to be debts and valued accordingly;

(c) the market value as on the appointed day of any securities, shares, debentures, bonds and other investments, held by the bank concerned;

30

*Explanation.*—For the purposes of this clause,—

(i) securities of the Central and State Governments [other than the securities specified in sub-clauses (ii) and (iii) of this *Explanation*] maturing for redemption within five years from the appointed day shall be valued at the face value or the market value whichever is higher;

35

5 (ii) securities of the Central Government, such as Post Office Certificates and Treasury Savings Deposit Certificates and any other securities or certificates issued or to be issued under the Small Savings Scheme of the Central Government, shall be valued at their face value or the encashable value as on the appointed day, whichever is higher;

10 (iii) where the market value of any Government security such as the zamindari abolition bonds or other similar security in respect of which the principal is payable in instalments, is not ascertainable or is, for any reason, not considered as reflecting the fair value thereof or as otherwise appropriate, the security shall be valued at such an amount as is considered reasonable having regard to the  
15 instalments of principal and interest remaining to be paid, the period during which such instalments are payable, the yield of any security, issued by the Government to which the security pertains and having the same or approximately the same maturity, and other relevant factors;

20 (iv) where the market value of any security, share, debenture, bond or other investment is not considered reasonable by reason of its having been affected by abnormal factors, the investment may be valued on the basis of its average market value over any reasonable period;

25 (v) where the market value of any security, share, debenture, bond or other investment is not ascertainable, only such value, if any, shall be taken into account as is considered reasonable having regard to the financial position of the issuing concern, the dividend paid by it during  
30 the preceding five years and other relevant factors;

(d) the amount of advances (including loans, cash credits, overdrafts, bills purchased and discounted), and other debts, whether secured or unsecured, to the extent to which they are reasonably considered recoverable, having regard to the  
35 value of the security, if any, the operations on the account, the reported worth and respectability of the borrower, the prospects of realisation and other relevant considerations;

(e) the market value of any land or buildings;

40 (f) the total amount of the premia paid, in respect of all leasehold properties, reduced in the case of each such premium by an amount which bears to such premium the same proportion

as the expired term of the lease in respect of which such premium shall have been paid bears to the total term of the lease;

(g) the written down value as per books, or the realisable value, as may be considered reasonable, of all furniture, fixtures and fittings; 5

(h) the market or realisable value, as may be appropriate, of other assets appearing on the books of the bank, no value being allowed for capitalised expenses, such as share selling commission, organisational expenses and brokerage, losses incurred and similar other items. 10

## PART II—Liabilities

For the purposes of this paragraph, "liabilities" means the total amount of all outside liabilities existing on the appointed day and all contingent liabilities which the subsidiary bank concerned may reasonably be expected to be required to meet out of its own resources on or after the appointed day. 15

### COMPENSATION PAYABLE TO SHAREHOLDERS

2. Every shareholder of an existing bank other than the Bank of Patiala shall be given such amount as compensation as bears to the total compensation, in respect of each of the said banks calculated in accordance with the provisions of paragraph 1, the same proportion as the amount of the paid-up capital of the shares held by the shareholder bears to the total paid-up capital of that bank. 20

### CERTAIN DIVIDENDS NOT TO BE TAKEN INTO ACCOUNT

25

3. No separate compensation shall be payable for any profits or any dividend in respect of any period immediately preceding the appointed day for which, in the ordinary course, profits would have been transferred or dividend declared after the appointed day.

## THE SECOND SCHEDULE

30

(See section 52)

### DECLARATION OF FIDELITY AND SECRECY

I, ....., do hereby declare that I will faithfully, truly and to the best of my skill and ability execute and perform the duties required of me as ..... (director, auditor, adviser, officer or employee, as the case may be) of the State 35

Bank of .....\*and which properly relate to the office or position held by me in, or in relation to, the said bank.

I further declare that I will not communicate, or allow to be communicated, to any person not legally entitled thereto any information relating to the affairs of the State Bank of .....\* or to the affairs of any person having any dealing with the said bank; nor will I allow any such person to inspect or have any access to any books or documents belonging to, or in the possession of, the State Bank of .....\* and relating to the business of the said bank or to the business of any person having any dealing with the said bank.

\*Here enter the name of the subsidiary bank concerned.

THE THIRD SCHEDULE

(See section 64)

15 AMENDMENTS TO CERTAIN ENACTMENTS  
PART I

*Amendments to the Reserve Bank of India Act, 1934 (2 of 1934)*

Amendments	Date on which amendments shall take effect
<p>20 1. In section 17,—</p> <p>(a) after clause (8A), insert the following, namely:—</p> <p>“(8B) the keeping of deposits with the State Bank for such specific purposes as may be approved by the Central Government in this behalf;”;</p> <p>(b) omit clause (14A)</p>	<p>The date of commencement of this Act.</p> <p>Appointed day in relation to the Hyderabad Bank.</p>
<p>30 2. For section 45, substitute the following, namely:—</p> <p>‘45. (1) Unless otherwise directed by the Central Government with reference to any place, the Bank shall appoint the State Bank as its sole agent at all places in India where it does not have an office or branch of the Banking Department and there is a branch of the State Bank or a branch of a subsidiary bank.</p>	<p>Date of commencement of this Act.</p> <p>Obligation to appoint State Bank as agent.</p>

Amendments	Date on which amendments shall take effect
<p>(2) Notwithstanding anything contained in sub-section (1) or in any agreement between the Bank and the State Bank, the Bank may, until an arrangement under section 36 of the State Bank of India (Subsidiary Banks) Act, 1959, is made by the State Bank with the State Bank of Hyderabad or the State Bank of Mysore, employ or continue to employ as its agent, the State Bank of Hyderabad or, as the case may be, the Bank of Mysore, Limited or the State Bank of Mysore, at such places where, and for such purposes for which, the Hyderabad Bank and the Bank of Mysore, Limited were respectively acting as agents of the * Bank immediately before the commencement of that Act and, with the previous approval of the Central Government, at any other place and for any purpose.</p>	5
<p><i>Explanation.</i>—The expression “subsidiary bank” in this section shall have the same meaning as in section 2 of the State Bank of India (Subsidiary Banks) Act, 1959.’.</p>	10
<p>3. In the Second Schedule,—</p>	Date of commencement of this Act. 15
<p>(a) for the words “Bank of Jaipur, Jaipur”, substitute the words “State Bank of Jaipur”;</p>	20
<p>(b) for the words “Bank of Mysore, Bangalore”, substitute the words “State Bank of Mysore”;</p>	25
<p>(c) for the words “Bank of Bikaner, Ltd., Bikaner”, substitute the words “State Bank of Bikaner”;</p>	Appointed day in relation to the State Bank of Jaipur. 30
<p>(d) for the words “Travancore Bank, Ltd., Trivandrum Taluk”, substitute the words “State Bank of Travancore”;</p>	Appointed day in relation to the State Bank of Mysore. 35
<p>(e) for the words “Bank of Indore”, substitute the words “State Bank of Indore”;</p>	Appointed day in relation to the State Bank of Bikaner. 35
<p>(f) for the words “The Bank of Patiala, Patiala”, substitute the words “State Bank of Patiala.”.</p>	Appointed day in relation to the State Bank of Travancore. 40
	Appointed day in relation to the State Bank of Indore. 45
	Appointed day in relation to the State Bank of Patiala. 45

## PART II

*Amendment to the Industrial Disputes Act, 1947 (14 of 1947)*

	Amendments	Date on which amendments shall take effect
5	In section 2, for clause (bb), substitute the following, namely :—	
10 of 1949 10	(bb) "banking company" means a banking company as defined in section 5 of the Banking Companies Act, 1949, having branches or other establishments in more than one State, and includes the Reserve Bank of India, the State Bank of India and any subsidiary bank as defined in the State Bank of India (Subsidiary Banks) Act, 1959;'	The date of commencement of this Act.
15		

## PART III

*Amendment to the Banking Companies Act, 1949 (10 of 1949)*

In section 51, for the proviso, substitute the following, namely:—

20 'Provided that—

(a) nothing contained in clause (c) of sub-section (1) of section 10 shall apply to the chairman of the State Bank of India or to a general manager of any subsidiary bank in so far as the said clause precludes him from being a director of, or holding an office in, any institution approved by the Reserve Bank ;

(b) nothing contained in section 19 shall apply to the holding by the State Bank of India of shares in the capital of any such subsidiary bank; and

(c) nothing contained in section 46 shall apply to any officer of the Central Government or the Reserve Bank or the State Bank of India, nominated or appointed as director of the State Bank of India, or any such subsidiary bank or any other banking institution notified by the Central Government under this section.

The date of commencement of this Act.

Amendments	Date on which amendments shall take effect
<b>Explanation.</b> —The expression “subsidiary bank” in this section shall have the same meaning as in section 2 of the State Bank of India (Subsidiary Banks) Act, 1959.	5
<b>PART IV</b>	
<b>Amendment to the Banking Companies (Legal Practitioners’ Clients’ Accounts) Act, 1949</b> (46 of 1949)	10
In section 2, for clause (a), substitute the following, namely :—	
(a) “banking company” means any banking company as defined in section 5 of the Banking Companies Act, 1949, and includes the State Bank of India and any subsidiary bank as defined in the State Bank of India (Subsidiary Banks) Act, 1959;	The date of commencement of this Act.
	15 10 of 1949.
<b>PART V</b>	
<b>Amendments to the Saurashtra State Banks (Amalgamation) Ordinance, 1950</b>	20
1. For the long title, preamble and the enacting formula, substitute :—	
“An Act to regulate the working of the State Bank of Saurashtra.”	25
2. For section I, substitute :—	
“1. <i>Short title.</i> —This Act may be called the State Bank of Saurashtra Act, 1950.”	30
3. For Section IA, substitute :—	
‘IA. <i>Definitions.</i> —In this Act,—	
(a) “appointed day” means the date on which the amendments to this Act made by the State Bank of India (Subsidiary Banks) Act, 1959, take effect ;	35
(b) “Reserve Bank” means the Reserve Bank of India constituted under the Reserve Bank of India Act, 1934 ;	40 2 of 1934

Amendments	Date on which amendments shall take effect
(c) "Saurashtra Bank" means the State Bank of Saurashtra;	The date on which the Central Government, by notification in the Official Gazette, directs that these amendments shall take effect.
5 23 of 1955. (d) "State Bank" means the State Bank of India constituted under the State Bank of India Act, 1955.	
4. In section 2,—	
10 (i) in sub-section (1),—	
15 (a) for the words "from the date of publication of this Ordinance in the Local Official Gazette", substitute "from the 19th day of January, 1950"; and	
15 (b) omit the words and brackets "(hereinafter referred to as the Bank)";	
20 (ii) for sub-sections (2), (3) and (4), substitute :—	
25 (2) The head office of the Saurashtra Bank shall be at Bhavnagar or at such other place as the Central Government may, by notification in the Official Gazette, from time to time, specify."	
5. In section 3,—	
30 (a) in sub-section (1),—	
30 (i) for the words "The Bank", substitute the words "The Saurashtra Bank";	
35 (ii) after the words "perpetual succession" add the following, namely :—	
"and a common seal and shall sue and be sued in its name.";	



Amendments	Date on which amendments shall take effect	
(b) after sub-section (1), insert the following, namely :—		
“(2) With effect from the appointed day, the said corporate body shall consist of the State Bank and other shareholders, if any, for the time being of the Saurashtra Bank.	5	
(3) The Saurashtra Bank shall carry on the business in accordance with the provisions of the State Bank of India (Subsidiary Banks) Act, 1959, and shall have power to acquire and hold property, whether movable or immovable, for the purposes of its business and to dispose of the same.”.	10	
6. For sections 4 to 8, substitute the following, namely :—		
Branches of Saurashtra Bank.	“4. The Saurashtra Bank shall not discontinue any of its branches in existence immediately before the appointed day nor shall it establish any new branch except in consultation with the State Bank and with the approval of the Reserve Bank.	25
Authorised Capital.	5. (1) The authorised capital of the Saurashtra Bank shall be two crores of rupees divided into shares of one hundred rupees each.	30
	(2) Notwithstanding anything contained in this section, the State Bank may, with the approval of the Reserve Bank, authorise the Saurashtra Bank to increase or reduce its authorised capital :	35
	Provided that where the authorised capital is so increased, the shares issued shall be of the denomination specified in sub-section (1).	40
Issued Capital.	6. (1) The issued capital of the Saurashtra Bank shall, on the appointed	45

The date on which the Central Government, by notification in the Official Gazette, directs that these amendments shall take effect.

## Amendments

Date on which amendments  
shall take effect

5 day, be such amount as the State Bank, with the approval of the Reserve Bank, may fix in this behalf, so however that the amount shall be so fixed as to consist only of fully paid-up shares of one hundred rupees each.

10 (2) All shares in the issued capital of the Saurashtra Bank shall, on the appointed day, vest in the State Bank.

15 (3) Without prejudice to the provisions contained in sub-section (4), the Saurashtra Bank may, with the approval of the State Bank and the Reserve Bank, increase, from time to time, its issued capital and the capital so increased shall consist of fully paid-up shares to be issued in such manner as the State Bank may, with the approval of the Reserve Bank, direct :

20 Provided that the issued capital shall be so increased that at no time shall the State Bank hold less than  
25 fifty-five per cent. of the issued capital of the Saurashtra Bank.

30 (4) The State Bank shall, as soon as may be, after the determination, if any, of the amount of compensation by the Tribunal under the State Bank of India (Subsidiary Banks) Act, 1959, consider whether any increase or reduction of the issued capital of the Saurashtra Bank as  
35 fixed under sub-section (1) by way of adjustment by transfer from, or to, the reserves of the Saurashtra Bank or in any other manner, is necessary, expedient or appropriate and may, thereafter, with the approval of the Reserve Bank,  
40 direct the Saurashtra Bank to increase or reduce its issued capital.

The date on which the Central Government, by notification in the Official Gazette, directs that these amendments shall take effect.

Amendments	Date on which amendments shall take effect
Reserve Fund.	
7. (1) The reserve fund of the Saurashtra Bank shall, subject to the provisions of sub-section (4) of section 6 and sub-section (2) of this section, consist of—	5
(a) on the appointed day, such sum as the State Bank, with the approval of the Reserve Bank, may determine; and	10
(b) after the appointed day, the sum aforesaid together with such further sums as may be transferred to the reserve fund by the Saurashtra Bank out of its annual net profits before declaring a dividend.	
(2) The State Bank shall, as soon as may be after the determination, if any, of the amount of compensation by the Tribunal, under the State Bank of India (Subsidiary Banks) Act, 1959, consider whether any increase or reduction of the reserve fund of the Saurashtra Bank is necessary by way of adjustment by transfer from or to any account or towards provision for bad and doubtful debts, depreciation in assets, or contingencies or for any other purpose and may thereafter with the approval of the Reserve Bank, direct the Saurashtra Bank to so increase or reduce its reserve fund.”.	The date on which the Central Government, by notification in the Official Gazete, directs that these amendments shall take effect. 15 20
	25
	30

## PART VI

<i>Amendments to the State Bank of India Act, 1955 (23 of 1955)</i>	35
1. In section 2, after clause (g), insert the following, namely:—	
‘(h) “subsidiary bank” means a subsidiary bank as defined in the	The date of commencement of this Act.
	40

Amendments	Date on which amendments shall take effect
State Bank of India (Subsidiary Banks) Act, 1959.	
5 2. In section 18, in sub-section (1), after the words "the discharge of its functions", insert the words "including those relating to a subsidiary bank".	
3. In section 32,—	
10 (a) in sub-section (1), after the words "where it has a branch", insert the words "or where there is a branch of a subsidiary bank";	
15 (b) in sub-section (4), for the words "either by itself", substitute the words "by itself or through a subsidiary bank".	
In section 33,—	
(a) after clause (iv), insert the following, namely :—	
20 (iva) the keeping or maintenance of deposits or cash accounts with any banking institution;";	} The date of commencement of this Act.
25 (b) in clause (xix), for the words "and the forming or conducting of any such banking institution as a subsidiary of the State Bank or in any other manner", substitute the words "the forming or conducting of any such banking institution as a subsidiary of the State Bank or in any other manner and the granting of subsidies or the advancing or lending of moneys to any such subsidiary".	
35 5. In section 36, in sub-section (2), omit the word "and" occurring after clause (a) and thereafter, insert the following, namely :—	
40 (aa) subsidies granted by the State Bank to a subsidiary bank with the approval of the Reserve Bank; and".	

## PART VII

*Amendments to the State Bank of Hyderabad Act, 1956 (79 of 1956)*

Amendments	Date on which amendments shall take effect
1. In section 2, after clause (e), insert :—	5
“(f) “State Bank” means the State Bank of India constituted under the State Bank of India Act, 1955’.	23 of 1955.
2. In section 3,—	
(a) in sub-section (1), omit “and shall, as from that day, carry on the business of banking and other business in accordance with the provisions of this Act and shall have power to acquire and hold property, whether movable or immovable for the purposes of this Act and to dispose of the same”.	10
(b) for sub-section (2), substitute :—	
“(2) The said body corporate shall consist of the State Bank and other shareholders, if any, for the time being, of the Hyderabad Bank.	The date on which the Central Government, 20 by notification in the Official Gazette, directs that these amendments shall take effect.
(2A) The Hyderabad Bank shall carry on the business of banking and other business in accordance with the provisions of the State Bank of India (Subsidiary Banks) Act, 1959, and shall have power to acquire and hold property, whether movable or immovable, for the purposes of its business and to dispose of the same.”.	25
3. In section 4, in sub-section(2), for “and shall not discontinue any such branch or agency or establish any new branch or	35

## Amendments

Date on which amendments  
shall take effect

5 agency except with the previous approval of the Reserve Bank", substitute "and shall not discontinue any branch or establish any new branch except in consultation with the State Bank and with the approval of the Reserve Bank".

4. For sections 9 and 10, substitute :—

10 "9. (1) The authorised capital of the Hyderabad Bank shall be one crore of rupees, divided into shares of one hundred rupees each.

Authorised  
capital.

15 (2) Notwithstanding anything contained in this section, the State Bank may, with the approval of the Reserve Bank, authorise the Hyderabad Bank to increase or reduce its authorised capital :

20 Provided that where the authorised capital is so increased, the shares issued shall be of the denomination specified in sub-section (1).

The date on which the  
Central Government,  
by notification in the  
Official Gazette, directs  
that these amendments  
shall take effect.

25 10. (1) The issued capital of the Hyderabad Bank shall, on the day on which the amendments to this Act made by the State Bank of India (Subsidiary Banks) Act, 1959, take effect, be of such amount as the State Bank, with the approval of the Reserve Bank may fix in this behalf, so however that  
30 the amount shall be so fixed as to consist only of fully paid-up shares of one hundred rupees each.

Issued  
capital.

35 (2) All shares in the issued capital of the Hyderabad Bank shall, on that day, vest in the State Bank.

40 (3) Without prejudice to the provisions contained in sub-section (4), the Hyderabad Bank may, with the approval of the State Bank and the Reserve Bank,

Amendments	Date on which amendments shall take effect
increase, from time to time, its issued capital and the capital so increased shall consist of fully paid-up shares to be issued in such manner as the State Bank may, with the approval of the Reserve Bank, direct :	5
Provided that the issued capital shall be so increased that at no time shall the State Bank hold less than fifty-five per cent. of the issued capital of the Hyderabad Bank.	10
(4) The State Bank shall, as soon as may be, after the determination, if any, of the amount of compensation by the Tribunal under the State Bank of India (Subsidiary Banks) Act, 1959, consider whether any increase or reduction of the issue capital of the Hyderabad Bank as fixed under sub-section (1) by way of adjustment by transfer from, or to, the reserves of the Hyderabad Bank or in any other manner, is necessary, expedient or appropriate and may, thereafter, with the approval of the Reserve Bank, direct the Hyderabad Bank to increase or reduce its issued capital.”	15
5. Omit sections 11 to 26 inclusive. 6. For section 27, substitute :—	20
Reserve Fund.	The date on which the Central Government, by notification in the Official Gazette, directs that these amendments shall take effect. 25
“27. (1) The reserve fund of the Hyderabad Bank shall, subject to the provisions of sub-section (4) of section 10, and sub-section (2) of this section, consist of—	30
(a) on the day on which the amendments to this Act made by the State Bank of India (Subsidiary Banks) Act, 1959, take effect, such sum as the State Bank, with the approval of the Reserve Bank, may determine; and	35
	40

Amendments	Date on which amendments shall take effect
<p>5 (b) after that day, the sum aforesaid together with such further sums as may be transferred to the reserve fund by the Hyderabad Bank out of its annual net profits before declaring a dividend.</p>	<p>The date on which the Central Government, by notification in the Official Gazette, directs that these amendments shall take effect.</p>
<p>10 (2) The State Bank shall, as soon as may be after the determination, if any, of the amount of compensation by the Tribunal, under the State Bank of India (Subsidiary Banks) Act, 1959, consider whether any increase or reduction of the reserve fund of the Hyderabad Bank is necessary by way of adjustment by transfer from or to any account or towards provision for bad and doubtful debts, depreciation in assets, or contingencies or for any other purpose and may thereafter, with the approval of the Reserve Bank, direct the Hyderabad Bank to so increase or reduce its reserve fund.”.</p>	
<p>25 7. Omit sections 28 to 40 inclusive, sections 42, 43, 45 and 46 and the First and Second Schedules.</p>	



## APPENDIX I

(Vide para 3 of the Report)

### Motion in the Lok Sabha for reference of the Bill to Joint Committee

“That the Bill to provide for the formation of certain Government or Government-associated banks as subsidiaries of the State Bank of India and for the constitution, management and control of the subsidiary banks so formed, and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely:

1. Shri C. Bali Reddy
2. Shri M. R. Krishna
3. Dr. Ram Subhag Singh
4. Shri Shree Narayan Das
5. Dr. M. S. Aney
6. Kumari Maniben Vallabhbhai Patel
7. Major Raja Bahadur Birendra Bahadur Singh
8. Shri Amar Singh Damar
9. Shri K. G. Wodeyar
10. Shri T. Ganapathy
11. Shri M. Palaniyandy
12. Shri Bahadur Singh
13. Shri S. R. Damani
14. Dr. Pashupati Mandal
15. Shri Vishnu Sharan Dublith
16. Shri Lachhi Ram
17. Shri Punna Lal
18. Shri Kanhu Charan Jena
19. Shri K. S. Ramaswamy
20. Shri Ram Shanker Lal
21. Shri B. R. Bhagat
22. Shri Prabhat Kar
23. Shri P. K. Kodyan

24. Shri J. M. Mohammed Imam
25. Shri Ram Chandra Majhi
26. H.H. Maharaja Pratap Keshari Deo
27. Shri Subiman Ghose
28. Shri Lalsram Achaw Singh
29. Shri Balasaheb Salunke, and
30. Shri Morarji Desai

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

## APPENDIX II

(Vide para 4 of the Report)

### Motion in the Rajya Sabha

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the House on the Bill to provide for the formation of certain Government or Government associated banks as subsidiaries of the State Bank of India and for the constitution, management and control of the subsidiary banks so formed, and for matters connected therewith, or incidental thereto, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri K. P. Madhavan Nair
2. Shri Tika Ram Paliwal
3. Shri Jaspat Roy Kapoor
4. Shrimati Puspalata Das
5. Shri Jadavji Keshavji Modi
6. Dr. Anup Singh
7. Shri N. M. Lingam
8. Syed Mazhar Imam
9. Shri Jagannath Prasad Agrawal
10. Shri Niranjana Singh
11. Shri Perath Narayanan Nair
12. Shri Harihar Patel
13. Shri Mulka Govinda Reddy
14. Dr. P. J. Thomas
15. Dr. B. Gopala Reddi.”

## APPENDIX III

(Vide para 8 of the Report)

*Statement showing particulars of memoranda/representations etc. received by the Joint Committee and the action taken thereon*

Serial No.	Nature of document	From whom received	Action taken
1	Memoranda	Bank of Patiala Employees Union, Kapurthala.	Circulated to members
2	Do.	Bank of Patiala (All Cadre) Employees Association (Registered) Patiala.	Do.
3	Do.	All India Bank Employees Association, Delhi.	Circulated to members and evidence of the Association taken on the 3rd July, 1959.
4	Do.	Shareholders of the Bank of Mysore Ltd. and the Businessmen of Mysore State.	Circulated to members
5	Do.	The Bank of Mysore Ltd.	Do.

**APPENDIX IV**  
**MINUTES OF THE SITTINGS OF THE JOINT COMMITTEE**  
**ON THE**

**I**

**First Sitting**

The Committee met from 15.00 hours to 15.30 hours on Saturday, the 9th May, 1959.

**PRESENT**

Shri J. M. Mohamed Imam—*Chairman*

**MEMBERS**

*Lok Sabha*

2. Dr. Ram Subhag Singh
3. Shri Shree Narayan Das
4. Kumari Maniben Vallabhbai Patel
5. Shri Amar Singh Damar
6. Shri K. G. Wodeyar
7. Shri T. Ganapathy
8. Shri M. Palaniyandy
9. Shri Bahadur Singh
10. Dr. Pashupati Mandal
11. Shri Vishnu Sharan Dublith
12. Shri Panna Lal
13. Shri Kanhu Charan Jena
14. Shri Ram Shanker Lal
15. Shri B. R. Bhagat
16. Shri Prabhat Kar
17. Shri P. K. Kodiyan
18. Shri Ram Chandra Majhi
19. Shri Subiman Ghose
20. Shri Morarji Desai

**Rajya Sabha**

21. Shri K. P. Madhavan Nair
22. Shri Tika Ram Paliwal
23. Shri Jaspat Roy Kapoor
24. Shri N. M. Lingam
25. Shri Jagannath Prasad Agrawal
26. Shri Niranjan Singh
27. Shri P. Narayanan Nair
28. Shri Harihar Patel
29. Shri Mulka Govinda Reddy.
30. Dr. P. J. Thomas
31. Dr. B. Gopala Reddy.

**DRAFTSMAN**

Shri S. P. Sen Verma, *Additional Draftsman, Ministry of Law.*

**REPRESENTATIVES OF MINISTRIES AND OTHER OFFICERS**

Shri A. Baksi, *Joint Secretary, Ministry of Finance.*

Shri R. K. Seshadri, *Deputy Secretary, Ministry of Finance.*

**SECRETARIAT**

Shri A. L. Rai—*Under Secretary.*

2. The Committee held a discussion about their future programme of sittings.

3. The Committee considered whether any evidence should be taken by them and whether it was necessary to issue a press communique advising associations and individuals desirous of presenting their suggestions or views before the Committee in respect of the Bill to submit written memoranda thereon.

4. It was decided that a press communique might be issued advising associations, public bodies and individuals who are desirous of presenting their suggestions or views or give evidence before the Committee in respect of the Bill to send written memoranda thereon to the Lok Sabha Secretariat by the 10th June, 1959.

5. The Committee authorised the Chairman to decide after examining the memoranda as to which of the Associations, public bodies etc. might be called upon to give oral evidence before the Committee.

6. The Committee desired that copies of the State Bank of India Act, 1955, might be circulated to the Members of the Committee.

7. The Committee further decided that if any member desired any further literature on the subject he might write to the Lok Sabha Secretariat for its supply, if available.

8. The Committee decided to hold their future sittings from 1st July, 1959 onwards.

9. The Committee then adjourned to meet again at 10·00 hours on Wednesday, the 1st July, 1959.

---

## II

The Committee met from 10:00 hours to 13:06 hours on Wednesday, the 1st July, 1959.

### PRESENT

Shri J. M. Mohamed Imam—*Chairman*

### MEMBERS

#### *Lok Sabha*

2. Shri C. Bali Reddy
3. Dr. Ram Subhag Singh
4. Shri Shree Narayan Das
5. Dr. M. S. Aney
6. Kumari Maniben Vallabhbbhai Patel
7. Major Raja Bahadur Birendra Bahadur Singh
8. Shri Amar Singh Damar
9. Shri K. G. Wodeyar
10. Shri T. Ganapathy
11. Shri Bahadur Singh
12. Dr. Pashupati Mandal
13. Shri Vishnu Sharan Dublith
14. Shri Lachhi Ram
15. Shri Panna Lal
16. Shri Kanhu Charan Jena
17. Shri Ram Shanker Lal
18. Shri B. R. Bhagat
19. Shri Ram Chandra Majhi
20. Shri Subiman Ghose
21. Shri Laisram Achaw Singh
22. Shri Morarji Desai

#### *Rajya Sabha*

23. Shri K. P. Madhavan Nair
24. Shri Tika Ram Paliwal

---

\*Paras 6 to 10 which deal with the State Bank of India (Amendment) Bill, 1959 have not been included in this Minutes.



25. Shri Jaspal Roy Kapoor
26. Shrimati Pushpalata Das
27. Shri Jadavji Keshavji Modi
28. Dr. Anup Singh
29. Shri N. M. Lingam
30. Syed Mazhar Imam
31. Shri Jagannath Prasad Agrawal
32. Shri Niranjan Singh
33. Shri P. Narayanan Nair
34. Shri Harihar Patel
35. Dr. B. Gopala Reddy.

#### DRAFTSMAN

Shri S. K. Hiranandani, *Joint Secretary and Draftsman, Ministry of Law.*

#### REPRESENTATIVES OF MINISTRIES AND OTHER OFFICERS

Shri P. C. Bhattacharyya, *Chairman, State Bank of India.*

Shri M. V. Rangachari, *Special Secretary, Ministry of Finance.*

Shri A. Bakshi, *Joint Secretary, Ministry of Finance.*

Shri R. K. Seshadri, *Deputy Secretary, Ministry of Finance.*

#### SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Chairman informed the Committee that the request of the Bank of Patiala Employees Union, Kapurthala, for permission to tender evidence before the Joint Committee had not been accepted by him as their main suggestion was for merger of the Bank of Patiala with the State Bank of India, which is against the principle of the Bill.

3. The Chairman also informed the Committee that the All India Bank Employees Association, Delhi which had been asked to tender evidence today, had written to say that their representatives were ill and so they might be heard after the 6th July, 1959.

The Committee decided not to wait for them till then, but in case they desire to tender evidence before the Committee on the 3rd July, 1959, at 10.1 hours, they might do so.

4. The Chairman next informed the Committee that a request had been received yesterday evening from certain shareholders of the Bank of Mysore Ltd., Bangalore for permission to tender evidence before the Committee.

The Committee decided that since their request had been received late, they might not be asked to tender evidence.

5. The Committee, then decided to take up the two Bills in the following order:—

(i) The State Bank of India (Amendment) Bill, 1959.

(ii) The State Bank of India (Subsidiary Banks) Bill, 1959.

\* \* \* \* \*

11. The Committee then took up clause by clause consideration of the State Bank of India (Subsidiary Banks) Bill, 1959.

12. *Clauses 2—7*: These clauses were adopted without any amendment.

13. *Clause 8*: The consideration of this clause was held over.

14. *Clauses 9-10*: These clauses were adopted without any amendment.

15. *Clause 11*: Consideration of this clause was held over.

16. *Clause 12*: The clause was adopted without any amendment.

17. *Clause 13*: Sub-clauses (1) to (3) were adopted without any amendment.

Discussion of Sub-clause (4) was taken up but not concluded.

18. The Committee decided to sit from 14·00 hours to 19·00 hours on the 2nd July, 1959.

19. The Committee then adjourned.

---

### III

#### \*Third Sitting

The Joint Committees met from 14:00 hours to 19:03 hours on Thursday, the 2nd July, 1959.

#### PRESENT

Shri J. M. Mohamed Imam—*Chairman*

#### MEMBERS

#### *Lok Sabha*

2. Shri C. Bali Reddy
3. Shri M. R. Krishna
4. Dr. Ram Subhag Singh
5. Shri Shree Narayan Das
6. Dr. M. S. Aney
7. Kumari Maniben Vallabhbhai Patel
8. Major Raja Bahadur Birendra Bahadur Singh
9. Shri Amar Singh Damar
10. Shri K. G. Wodeyar
11. Shri T. Ganapathy
12. Shri M. Palaniyandy
13. Shri Bahadur Singh
14. Dr. Pashupati Mandal
15. Shri Vishnu Sharan Dublish
16. Shri Lachhi Ram
17. Shri Panna Lal
18. Shri Kanhu Charan Jena
19. Shri K. S. Ramaswamy
20. Shri Ram Shanker Lal
21. Shri B. R. Bhagat
22. Shri P. K. Kodiyan
23. Shri Ram Chandra Majhi
24. H. H. Maharaja Pratap Keshari Deo

---

\*Para 2 which deals with the State Bank of India (Amendment) Bill, 1959 has not been included in these minutes.

25. Shri Subiman Ghose  
 26. Shri Laisram Achaw Singh  
 27. Shri Morarji Desai

*Rajya Sabha*

28. Shri K. P. Madhavan Nair  
 29. Shri Tika Ram Paliwal  
 30. Shri Jaspat Roy Kapoor  
 31. Shri Jadavji Keshavji Modi  
 32. Dr. Anup Singh  
 33. Shri N. M. Lingam  
 34. Syed Mazhar Imam  
 35. Shri Jagannath Prasad Agrawal  
 36. Shri Niranjana Singh  
 37. Shri P. Narayanan Nair  
 38. Shri Harihar Patel  
 39. Dr. B. Gopala Reddy.

DRAFTSMAN

Shri S. K. Hiranandani, *Joint Secretary and Draftsman, Ministry of Law.*

Shri V. N. Bhatia, *Deputy Draftsman Ministry of Law.*

REPRESENTATIVES OF MINISTRIES AND OTHER OFFICERS

Shri P. C. Bhattacharyya, *Chairman, State Bank of India.*

Shri M. V. Rangachari, *Special Secretary, Ministry of Finance.*

Shri A. Baksi, *Joint Secretary, Ministry of Finance.*

Shri R. K. Seshadri, *Deputy Secretary, Ministry of Finance.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

•        •        •        •        •        •        •

3. The Committee then resumed clause by clause consideration of the State Bank of India (Subsidiary Banks) Bill, 1959.

4. *Clause 13.*—The following amendments were accepted:—

(i) Page 8, line 39,

for "one-third" substitute "one-fourth".

(ii) Page 9, line 20,—

*after* “sub-section (5)” *insert*—

“or such extended period as the State Bank may think fit in any particular case to allow”.

(iii) Page 10,—

*after* line 7, *insert*—

“Explanation:—For the purpose of determining the number of shares under this sub-section fractions of a share shall be disregarded.”

The clause as amended was adopted.

5. *Clause 14.*—The Committee felt that the amount of compensation to be given to the Bank of Patiala and the Saurashtra Bank ought to be determined by the State Bank in consultation with the Reserve Bank.

The draftsman was directed to amend sub-clause (2) accordingly. Subject to the above, the clause was adopted.

6. *Clause 15.*—The following amendment was accepted:—

In page 11, line 31,—

*after* “Knowledge” *insert* “or experience”.

The draftsman was directed to amend sub-clause (4) accordingly.

7. *Clauses 16—18.*—These clauses were adopted without any amendment.

8. *Clause 19.*—(1) The following amendment was accepted:—

In page 13, line 4,—

*omit* “and” and *after* line 6, *insert*—

“(h) a share-holder of an existing bank who is allotted any shares under sub-section (9) of section 13.”

(2) The draftsman was directed to examine whether in sub-clause (2) the words “issued capital” ought to be substituted by the words “subscribed capital” to make the intention clear.

Subject to above, the clause as amended was adopted.

9. *Clauses 20—22.*—These clauses were adopted without any amendment.

10. *Clause 23.*—The following amendments were accepted:—

In page 13,—

(i) line 36, after “Board of Management” insert—

“(including a member of a local or advisory committee)”.

(ii) line 38,—

for “or assistant general manager” substitute “assistant general manager or an adviser”.

The clause as amended was adopted.

11. *Clause 24.*—The clause was adopted without any amendment.

12. *Clause 25.*—(1) The following amendment was accepted:—

In page 15, line 29,—

for “two years” substitute “one year”.

(2) Decision on the following Government amendment was held over:

“(e) an officer of the Central Government, if any, nominated by that Government, in consultation with the State Bank.”

Subject to above, the clause as amended was adopted.

13. *Clause 26.*—(1) The following amendment was considered:

In page 15, lines 33 and 34,—

after “under clause (b)” insert—

“or clause (e)”.

(2) The Draftsman was directed to amend sub-clause (1) suitably in the light of the discussion on the proposed sub-clause (1) (e) of clause 25.

Subject to above, the clause as amended was adopted.

14. *Clause 27.*—(1) The following amendments were considered:

In page 16,

(i) line 11,—

after “Government” insert “or local authority or public corporation”.

(ii) line 21,—

omit “in his own right”.

(iii) after line 22, insert—

“Provided that the disqualification mentioned in clause (b) shall not apply to a director nominated under clause (e) of sub-clause (1) of section 25”.

(iv) line 23,

after “Provided” insert “further”.

The amendments at (ii) and (iv) were accepted. The draftsman was directed to redraft the other amendments in the light of the discussion in the Committee.

(2) After some discussion, item (g) of sub-clause (1) was held over.

Subject to above, the clause as amended was adopted.

15. *Clause 28.*—The following amendment was considered:

In page 17, line 23,—

after “referred to in clause (b)” insert “or clause (e)”.

The draftsman was directed to amend the clause in the light of discussion on sub-clause 1(e) of clause 25.

16. *Clause 29.*—The clause was adopted without any amendment.

17. *Clause 30.*— The following amendment was accepted:—

In page 18, line 24,—

after “whole time officer of the” insert “Central Government or the”.

The clause as amended was adopted.

18. The Committee decided to hear evidence on the 3rd July, 1959 at 14·00 hours instead of 10·00 hours as decided earlier.

19. The Committee then adjourned to meet again at 14·00 hours on Friday, the 3rd July, 1959.

## IV

### Fourth Sitting

The Committee met from 14·00 hours to 17·45 hours on Friday, the 3rd July, 1959.

#### PRESENT

Shri J. M. Mohamed Imam—*Chairman.*

#### MEMBERS

##### *Lok Sabha*

2. Shri C. Bali Reddy
3. Shri M. R. Krishna
4. Shri Shree Narayan Das
5. Dr. M. S. Aney
6. Kumari Maniben Vallabhbhai Patel
7. Major Raja Bahadur Birendra Bahadur Singh
8. Shri K. G. Wodeyar
9. Shri T. Ganapathy
10. Shri M. Palaniyandy
11. Shri Bahadur Singh
12. Dr. Pashupati Mandal
13. Shri Vishnu Sharan Dublith
14. Shri Lachhi Ram
15. Shri Panna Lal
16. Shri Kanhu Charan Jena
17. Shri K. S. Ramaswamy
18. Shri Ram Shanker Lal
19. Shri B. R. Bhagat
20. Shri Prabhat Kar
21. Shri P. K. Kodiyan
22. Shri Ram Chandra Majhi
23. H. H. Maharaja Pratap Keshari Deo
24. Shri Subiman Ghose



- 71
25. Shri Laisram Achaw Singh
  26. Shri Balasaheb Salunke
  27. Shri Morarji Desai

*Rajya Sabha*

28. Shri K. P. Madhavan Nair
29. Shri Tika Ram Paliwal
30. Shri Jaspat Roy Kapoor
31. Shri Jadavji Keshavji Modi
32. Dr. Anup Singh
33. Shri N. M. Lingam
34. Syed Mazhar Imam
35. Shri Jagannath Prasad Agarwal
36. Shri Niranjan Singh
37. Shri P. Narayanan Nair
38. Shri Harihar Patel
39. Dr. B. Gopala Reddi.

**DRAFTSMAN**

Shri S. K. Hiranandani, *Joint Secretary and Draftsman,  
Ministry of Law.*

**REPRESENTATIVES OF MINISTRIES AND OTHER OFFICERS**

Shri P. C. Bhattacharyya, *Chairman, State Bank of India.*  
Shri M. V. Rangachari, *Special Secretary, Ministry of Finance.*  
Shri A. Baksi, *Joint Secretary, Ministry of Finance.*  
Shri R. K. Seshadri, *Deputy Secretary, Ministry of Finance.*

**SECRETARIAT**

Shri A. L. Rai—*Under Secretary.*

**WITNESSES**

*I. All India Bank Employees' Association, Delhi.*

1. Shri H. L. Parvana
2. Shri H. L. Puri
3. Shri H. N. Singh.

2. The Committee heard the evidence tendered by the representatives of the above Association.

3. A verbatim record of the evidence was taken down.

4. The Committee then resumed clause-by-clause consideration of the Bill.

5. *Clause 31.*—The following revised draft of the clause was adopted:—

“31. *Removal from office of director*—(1) The State Bank may, with the approval of the Reserve Bank, for any sufficient reasons, remove from office a director nominated under clause (c) of sub-section (1) of section 25 and not being an officer of the State Bank.

(2) The Central Government may, in consultation with the State Bank, for any sufficient reason, remove from office a director nominated under clause (e) of sub-section (1) of section 25 and not being an officer of the Central Government.

(3) Any director elected under clause (d) of sub-section (1) of section 25, may be removed from office—

(a) by the State Bank with the approval of the Reserve Bank, if at the time of the removal there are no shareholders other than the State Bank registered in the books of the subsidiary bank concerned;

(b) by a resolution passed by a majority of the votes of such shareholders holding in the aggregate not less than one-half of the share capital held by all such shareholders:

Provided that if the total amount of the holdings of all shareholders other than the State Bank, registered in the books of the subsidiary bank, on the date of the resolution, is below five per cent of the total issued capital, the resolution shall not have effect unless confirmed by the State Bank.

(4) No director shall be removed from office under sub-section (1) or sub-section (2) unless he has been given an opportunity of showing cause against such removal.”

6. *Clause 32.*—The clause was adopted without any amendment.

7. *Clause 33.*—The following amendments were accepted:—

(i) page 19, line 23,

after “nomination” add “by the State Bank”.

(ii) In page 19,

*after line 27, insert—*

“(c) in the case of a director nominated under clause (e) of sub-section (1) of section 25, not being an officer of the Central Government, by nomination by that Government in consultation with the State Bank.”

The draftsman was directed to provide in the proviso to sub-clause (1) for filling the vacancy from among the shareholders other than the State Bank of India.

Subject to above the clause as amended was adopted.

8. *Clause 34.*—The following amendment was accepted:—

Page 19, lines 37-38,

*omit* “nominated under clause (c) of sub-section (1) of section 25.”

The clause as amended was adopted.

9. *Clause 35.*—The following amendment was accepted:—

Page 21, line 17,

*for* “is unable” *substitute* “is for any reason unable”.

The clause as amended was adopted.

10. *Clauses 36—65.*—These clauses were adopted without any amendment.

11. Discussion on clauses 14, 15, 25, 26, 27, 28 and 29 was re-opened and amendments as follows were accepted:—

(i) *Clause 14*—

In page 10,

*after line 35, insert—*

“Provided that in determining the amount of compensation to be offered to the State Government of Punjab or the State Government of Bombay, the State Bank shall consult the Reserve Bank.”

(ii) *Clause 15*—

In page 11, in lines 30 and 31,

*for* “possessing special knowledge” *substitute* “having special knowledge or experience.”

(iii) *Clause 25—*

In page 15,

after line 11, insert—

“(e) a director, if any, to be nominated by the Central Government in consultation with the State Bank.”

(iv) *Clause 26—*

In page 15, in line 35,

after “clause (c)” insert “or if an officer of the Central Government and nominated under clause (e)”.

In page 15, in line 40,

after “clause (d)” insert “and a director not being an officer of the Central Government nominated under clause (e).”

(v) *Clause 27—*

In page 16,

for lines 10 and 11, substitute—

“(c) he has been removed or dismissed from the service of Government or a local authority or a corporation or company in which not less than fifty-one per cent of the paid-up share capital is held by Government.”

In page 16, in line 19,

for “the State Bank” substitute “the Central Government.”

In page 16, in line 21,

omit “in his own right”.

In page 16,

after line 22, insert—

“Provided that the disqualification mentioned in clause (b) shall not apply to an officer of the Central Government nominated as a director under clause (e) of sub-section (1) of section 25”.

In Page 17,

for line 17, substitute—

“(f) if he is of unsound mind and stands so declared by a competent court.”

(vi) *Clause 28*—

In page 17, in line 25,

after “clause (c)” insert “or to a director being an officer of the Central Government nominated under clause (e)”.

- (vii) *Clause 29*.—The Committee felt that General Manager other than the first general manager ought to be appointed after taking into consideration the recommendation of the Board of Directors.

The Draftsman was directed to amend sub-clause (1) accordingly.

12. *Schedules*.—The first, second and third Schedules were adopted without any amendments.

13. *Clause 8 (Vide para 13 of Minutes of the Second Sitting, dated the 1st July, 1959)*:—

The clause was adopted without any amendment.

14. *Clause 11 (Vide para 15 of Minutes of the Second Sitting, dated the 1st July, 1959)*.

The Clause was adopted without any amendment.

15. *Clause 1*.—The clause was adopted without any amendment.

16. *Enacting Formula and Long Title*.—Enacting Formula and the Long Title were adopted without any amendment.

17. The Committee authorised the draftsman to carry out minor changes of drafting nature in the Bill, if necessary.

18. The Committee then adjourned to meet again at 11·00 hours on Friday, the 31st July, 1959.

V

**\*Fifth Sitting**

The Committee met from 11.00 hours to 11.20 hours on Friday, the 31st July, 1959.

**PRESENT**

Shri J. M. Mohamed Imam—*Chairman.*

**MEMBERS**

*Lok Sabha*

1. Shri C. Bali Reddy
2. Shri Shree Narayan Das
3. Dr. M. S. Aney
4. Kumari Maniben Vallabhbbhai Patel
5. Major Raja Bahadur Birendra Bahadur Singh
6. Shri K. G. Wodeyar
7. Shri T. Ganapathy
8. Shri Bahadur Singh
9. Dr. Pashupati Mandal
10. Shri Vishnu Sharan Dublish
11. Shri Lachhi Ram
12. Shri Panna Lal
13. Shri Kanhu Charan Jena
14. Shri K. S. Ramaswamy
15. Shri Ram Shanker Lal
16. Shri B. R. Bhagat
17. Shri Prabhat Kar
18. Shri P. K. Kodyan
19. Shri Ram Chandra Majhi
20. H. H. Maharaja Pratap Keshari Deo
21. Shri Subiman Ghose
22. Shri Laisram Achaw Singh
23. Shri Balasaheb Salunke
24. Shri Morarji Desai.

---

\*Paras 2 to 4 which deal with the State Bank of India (Amendment) Bill, 1959 have not been included in this minutes.

*Rajya Sabha*

25. Shri K. P. Madhavan Nair
26. Shri Tika Ram Paliwal
27. Shri Jaspat Roy Kapoor
28. Shri Jadavji Keshavji Modi
29. Dr. Anup Singh
30. Shri N. M. Lingam
31. Syed Mazhar Imam
32. Shri Jagannath Prasad Agarwal
33. Shri Niranjana Singh
34. Shri P. Narayanan Nair
35. Shri Harihar Patel
36. Dr. B. Gopala Reddy.

## DRAFTSMEN

Shri S. K. Hiranandani, *Joint Secretary and Draftsman, Ministry of Law.*

Shri V. N. Bhatia, *Deputy Draftsman, Ministry of Law.*

## REPRESENTATIVES OF MINISTRIES AND OTHER OFFICERS

Shri A. Baksi, *Joint Secretary, Ministry of Finance.*

Shri R. K. Seshadri, *Deputy Secretary, Ministry of Finance.*

## SECRETARIAT

Shri A. L. Rai, *Under Secretary.*

\* \* \* \* \*

5. The Committee then took up consideration of the State Bank of India (Subsidiary Banks) Bill, 1959 as amended and adopted the same with the following further amendment:—

*Clause 38.—*

In sub-clause (12) *insert* at the end—

“or in the constitution of its Board of Directors or in the appointment of any person entrusted with the management of its affairs”.

6. The Committee then considered the draft Report and adopted the same with necessary consequential changes with regard to clause 38.

7. The Committee decided that the evidence given before them should be laid on the Table of the House.

8. The Chairman announced that the Report would be presented to the Lok Sabha on the 3rd August, 1959, and laid on the Table of the Rajya Sabha on the 10th August, 1959.

9. The Committee authorised the Chairman and in his absence Shri Shree Narayan Das to present the Report on their behalf and to lay the evidence on the Table of the House after the presentation of the Reports.

10. The Committee authorised Shri Jaspat Roy Kapoor and in his absence Shri Niranjana Singh to lay the Report of the Committee and the evidence on the Table of the Rajya Sabha.

11. The Committee decided that Minutes of Dissent, if any, might be sent to the Lok Sabha Secretariat so as to reach them by 16.00 hours on Saturday, the 1st August, 1959.

12. The Committee then adjourned.

---



LOK SABHA

JOINT COMMITTEE ON THE  
STATE BANK OF INDIA  
(SUBSIDIARY BANKS)  
BILL, 1959

EVIDENCE



सत्यमेव जयते

LOK SABHA SECRETARIAT  
NEW DELHI

July, 1959

Price 0-25 nP.

WITNESSES EXAMINED

---

Names of the Association and their Spokesmen	Date	Pages
All India Bank Employees' Association Delhi	3-7-59	1 -9
<i>Spokesmen</i>		
1. Shri H. L. Parvana		
2. Shri H. L. Puri		
3. Shri H. N. Singh		
APPENDIX—		
Memorandum by the All India Bank Em-		
ployees' Association.		13—16

---

THE JOINT COMMITTEE ON THE STATE BANK OF INDIA (SUBSIDIARY BANKS) BILL, 1959

MINUTES OF EVIDENCE TAKEN BEFORE THE JOINT COMMITTEE ON THE STATE BANK OF INDIA (SUBSIDIARY BANKS) BILL, 1959

Friday, the 3rd July, 1959 at 14.00 hours,

PRESENT

Shri J. M. Mohamed Imam—*Chairman*.

MEMBERS

*Lok Sabha*

- |   |                                       |
|---|---------------------------------------|
| 2. Shri C. Bali Reddy.                        | 15. Shri Panna Lal.                   |
| 3. Shri M. R. Krishna.                        | 16. Shri Kanhu Charan Jena.           |
| 4. Shri Shree Narayan Das.                    | 17. Shri K. S. Ramaswamy.             |
| 5. Dr. M. S. Aney.                            | 18. Shri Ram Shanker Lal.             |
| 6. Kumari Maniben Vallabhbhai Patel.          | 19. Shri B. B. Bhagat.                |
| 7. Major Raja Bahadur Birendra Bahadur Singh. | 20. Shri Prabhat Kar.                 |
| 8. Shri K. G. Wodeyar.                        | 21. Shri P. K. Kodiyam.               |
| 9. Shri T. Ganpathy.                          | 22. Shri Ram Chandra Majhi.           |
| 10. Shri M. Palaniandy.                       | 23. H.H. Maharaja Pratap Keshari Deo. |
| 11. Shri Bahadur Singh.                       | 24. Shri Subiman Ghose.               |
| 12. Dr. Pashupati Mandal.                     | 25. Shri Laisram Achaw Singh.         |
| 13. Shri Vishnu Sharan Dubliah.               | 26. Shri Balasaheb Salunke.           |
| 14. Shri Lachhi Ram.                          | 27. Shri Morarji Desai.               |

*Rajya Sabha*

- |                                 |                                    |
|---------------------------------|------------------------------------|
| 28. Shri K. P. Madhavan Nair.   | 34. Syed Mazhar Imam.              |
| 29. Shri Tika Ram Paliwal.      | 35. Shri Jagannath Prasad Agarwal. |
| 30. Shri Jaspat Roy Kapoor.     | 36. Shri Niranjana Singh.          |
| 31. Shri Jadavji Keshavji Modi. | 37. Shri P. Narayanan Nair.        |
| 32. Dr. Anup Singh.             | 38. Shri Harihar Patel.            |
| 33. Shri N. M. Lingam.          | 39. Dr. B. Gopala Reddy.           |

DRAFTSMAN

Shri S. K. Hiranandani, *Joint Secretary and Draftsman, Ministry of Law.*

REPRESENTATIVES OF MINISTRIES AND OTHER OFFICERS

- Shri P. C. Bhattacharyya, *Chairman, State Bank of India.*  
Shri M. V. Rangachari, *Special Secretary, Ministry of Finance.*  
Shri A. Bakshi, *Joint Secretary, Ministry of Finance.*  
Shri R. K. Seshadri, *Deputy Secretary, Ministry of Finance.*

## SECRETARIAT

Shri S. L. Shakhder—*Joint Secretary.*

Shri A. L. Rai—*Under Secretary.*

## WITNESSES EXAMINED

All India Bank Employees' Association Delhi.

*Spokesmen*

1. Shri H. L. Parvana
2. Shri H. L. Puri
3. Shri H. N. Singh.

*(Witnesses were called in and they took their seats)*

**Mr. Chairman (Shri J. M. Mohamed Imam):** Do you represent the employees of banks throughout India?

**Shri H. L. Parvana:** Yes.

**Mr. Chairman:** What is the membership of your Association?

**Shri H. L. Parvana:** About 55,000.

**Mr. Chairman:** Apart from the views you have given in your memorandum, have you anything more to say?

**Shri H. L. Parvana:** Of course, we would very much like to explain certain things in the memorandum. First of all, we are grateful that we have been allowed to appear as witnesses before the Committee to explain our views. At the same time, we regret the inconvenience caused to the Committee because we could not be present on the 1st.

Our whole approach is this. We want that steps should be taken more and more towards the merger and amalgamation of the banks.

**Mr. Chairman:** Leave alone the question of amalgamation.

**Shri H. L. Parvana:** The spirit of the Bill is not such, but the amalgamation is necessary for the achievement of the object. Firstly, in all these banks there are about 5,000 employees in 300 branches who are going to be affected. We have said in our memorandum that sub-clause (1) of clause 11 should be substituted as under:

"Save as otherwise provided in this Act, every employee of an existing bank in the employment of that immediately before the appointed day, shall on and from

that day, become an employee of the corresponding new bank with continuity of service and shall be deemed to be an employee of the State Bank of India for the purpose of pay scale, D.A. and other service conditions."

Our submission is this. If the State Bank of India is to open a new branch, it has to incur huge initial expenses. These banks being subsidiaries of the State Bank of India, there will be further opportunities for increasing the business also, but the employees of these banks will not be receiving the same emoluments as the employees of the State Bank of India. Our submission is that for all practical purposes, they should be treated as the employees of the State Bank of India. They should not be deprived of the rights and privileges enjoyed by the employees of the State Bank of India.

**Shri Morarji Desai:** How are they entitled to the same wages? You say, they should not be deprived. Where is the question of depriving? They are not servants of the State Bank of India. You can say, it is your request; that is a different matter. But you are talking as if they are deprived of their rights.

**Mr. Chairman:** It is only your suggestion that the banks should be amalgamated and the employees should be placed on the same footing as those of the State Bank of India.

**Shri H. L. Parvana:** They should be entitled to the same facilities as the employees of the State Bank of India, because if the State Bank of India opens new branches in those areas, huge expenses will have to be incurred. These banks being sub-

subsidiaries of the State Bank of India, there will be further chances of increase in the deposits, etc.

**Shri Morarji Desai:** That will be not because of your service, but because of the name of the State Bank of India.

**Shri H. L. Parvana:** Our suggestion is that they should enjoy the same benefits and they should be inter-transferable. As I said in the beginning, we will proceed towards achieving the object only if these banks are merged and amalgamated.

**Shri Morarji Desai:** Do not presume the objects of the Bill which are not there.

**Mr. Chairman:** We have understood your point. Any other suggestion?

**Shri H. L. Parvana:** I have to say something about clause 13 which deals with the question of compensation.

**Shri Morarji Desai:** You have given your suggestion in your memorandum.

**Shri H. L. Parvana:** We want to explain something about the question of compensation to be paid to the shareholders of existing banks other than the Bank of Patiala.

**Mr. Chairman:** I thought you will confine yourself to the interests of the employees of these banks.

**Shri Morarji Desai:** You have nothing to do with payment of compensation.

**Shri H. L. Parvana:** We are concerned with the interests of employees, but that involves the interests of banks also.

**Shri Morarji Desai:** No, it has no relevance. The compensation will be paid by the State Bank of India, not by Patiala Bank or Jaipur Bank. Therefore, there is no question of that.

**Shri H. L. Parvana:** At any rate the money comes out of public exchequer.

**Shri Morarji Desai:** The members of the Select Committee are competent to look after that.

**Mr. Chairman:** I would like you to confine yourself to those matters which concern the employees. That will be more appropriate.

**Shri H. L. Parvana:** We have a suggestion to make on clause 23. So far as the appointment of General Managers is concerned, our suggestion is that no General Manager should be appointed because that will be very expensive. Rather than that, it will be far better if the District Managers of the State Bank of India control these banks as the branches of the State Bank of India.

**Dr. B. Gopala Reddy:** You are pleading for merger through the back door?

**Shri H. L. Parvana:** I am not pleading for that; but if the Bill envisages.....

**Shri Morarji Desai:** It does not envisage.

**Shri H. L. Parvana:** So, that is one suggestion.

**Mr. Chairman:** Your suggestion for merger and amalgamation of these banks with the State Bank of India is not within the purview of this Bill. It will be taken up as a separate matter. We propose to confine only to the scope of this Bill. Any suggestion to improve the present Bill will be welcome and that will be considered.

**Dr. B. Gopala Reddy:** One suggestion is that there should be no General Managers.

**Shri H. L. Parvana:** Yes; no General Manager should be appointed. That will increase the expenses of these subsidiaries. The Branch Managers should be vested with their powers and the Board of Directors should be theirs to frame the guiding policy.

**Mr. Chairman:** That is one suggestion. Have you any other suggestion?

**Shri B. R. Bhagat:** There are already General Managers. How is it then going to increase the expenses?

**Shri H. L. Parvana:** So far as the present General Managers are concerned, it has been suggested in the Bill that those General Managers will be allowed to continue. Our suggestion is that they should not be allowed to continue in the same position in the same bank. But in order to have an effective check and smooth functioning of the institutions, it is most essential that at least some General Managers should be retained any they should be put in some other banks instead of retaining them in the same banks.

**Shri Morarji Desai:** I do not think that it is your Association's right to say where they should be kept.

**Shri H. L. Parvana:** Our interests are in the interests of the institution itself.

**Shri Morarji Desai:** I do not see that.

**Shri H. L. Parvana:** In fact our existence is because of the existence of the institutoin.....

**Shri Morarji Desai:** I am glad you have said that.

**Shri H. L. Parvana:** With regard to clause 16(2) which says that the Tribunal shall not compel the banks to produce any books of account or other documents, our suggestion is this. At present the Industrial Tribunal has those powers; but the only restriction which is imposed under the Industrial Disputes Act is that the management can claim such documents to be treated as confidential and no party to the dispute or even if one appears as a witness can leak out anything so far as that particular confidential information is concerned. This Bill seeks to snatch away the powers which the Industrial Disputes Act gives to the Industrial Tribunal, namely, to call for such information. That should not be the case because if the accounts and other documents are not before the Tribunal, it will be impossible for any impartial authority

to come to the right conclusion and determine the dispute at all. This is our respectful submission. What one Act gives, the other Act should not take away.

In clause 11, we would very much like to have a proviso as we have stated in our memorandum.....

**Mr. Chairman:** You need not repeat that. It is clear enough in the memorandum.

**Shri H. L. Parvana:** This is only for clarity's sake. Our memorandum does not speak of the award. There is a right conferred upon the employees with respect to the provident fund. The employees have been given the right to elect their representative to be taken on the Employees Provident Fund Trust Board. Here, this Bill takes away the right already conferred upon the employees which has been obtained by them after years of struggle. It should not be sought to be taken away by this Bill. It should be retained as it is.

So far as clause 25(1)(c) is concerned, it has been said that "not more than five directors to be nominated by the State Bank of whom not more than three shall be officers of that bank...". We say that it should be more specific. The term "not more than three" is somewhat vague. It may mean two, or it may mean one also. What we say is that there should be a minimum of three officers from the State Bank so that the Board of Directors should be dominated by the officers of the State Bank of India and that will ensure the smooth functioning of the institution.

**Dr. B. Gopala Reddy:** You do not want non-officials?

**Shri H. L. Parvana:** Out of five a minimum of three officers from the State Bank of India should be there. Others will be there, but the guiding policy of these subsidiary banks must be controlled by the State Bank of India. Instead of 'not more than three', it should be 'minimum of three'. It should be made specific.

Now, I come to clause 27(1)(g). It has been stated there:

"he is, or has been, convicted of any offence which, in the opinion of the State Bank, involves moral turpitude;"

Once a man is found guilty by a court of law, the decision of the court should prevail and it must be taken as final. The opinion of the State Bank should not be called for. Our experience has shown that many officers found guilty of malpractices and even guilty of moral turpitude are let scot free.

**Shri Morarji Desai:** They get scot free at whose hands?

**Shri H. L. Parvana:** At the hands of the management of the State Bank of India.

**Shri Morarji Desai:** This does not refer to the management; this refers to conviction. How can you say it is moral turpitude? The court does not say that it is moral turpitude.

**Shri H. L. Parvana:** So far as particular conviction is concerned.....

**Shri Morarji Desai:** The court does not say that it is moral turpitude. No judgement says that.

**Shri H. L. Parvana:** I have not got any judgements here, the court holding one guilty of moral turpitude.

**Shri Morarji Desai:** There may be some cases.

**Shri H. L. Parvana:** Here the cases will be of glaring nature which in the eyes of law will be interpreted as moral turpitude.

**Shri Morarji Desai:** The courts do not lay down whether it is moral turpitude or not. That is what I am trying to point out. They do not, as a rule, point out that it is a moral turpitude. Sometimes they may point out.

**Shri H. L. Parvana:** There are laws which define what are the moral turpitudes.

**Shri Morarji Desai:** There is nothing which is defined there.

This is what the High Court ruling says about moral turpitude:

"The term 'moral turpitude' is rather vague one and it may have different meanings in different contexts. The term has generally been taken to mean to be a conduct contrary to justice, honesty, modesty or good morals and contrary to what a man owes to a fellowman or to society in general. It has never been held that gravity of punishment is to be considered in determining whether the misconduct involves moral turpitude or not."

This is the ruling given. Therefore, it does not define the moral turpitude.

**Shri H. L. Parvana:** It has to be further clarified. Supposing the General Manager of a Bank, or a high official of a Bank commits such an act, it is not that the interests of a particular section are involved, but here the interests of lakhs of people are involved. It would have been far better if it is defined in the Bill itself what the moral turpitude means.

**Shri Morarji Desai:** You can in your wisdom send us a definition.

**Shri H. L. Parvana:** I do not know whether it would be out of order. There was a case of Shri S. P. Jain of the Punjab National Bank.

**Shri Morarji Desai:** There is no conviction of a court in that case. That does not fall in this section at all.

**Shri H. L. Parvana:** There should be some safeguards.....

**Shri B. R. Bhagat:** A case like that involves moral turpitude. At least we will take that it is a glaring instance of moral turpitude.

**Shri Morarji Desai:** This relates to an offence of moral turpitude. There is no conviction of an offence there.

**Shri H. L. Parvana:** I would say, imposition of a fine is a conviction.

**Shri Morarji Desai:** I am very sorry, you say this. You must take the opinion of better people. You have got to take the legal view. You cannot take any other view.

**Shri H. L. Parvana:** If this Bill imposes certain restrictions that if the management or any of the employees commit such an act it should be provided in the Bill itself as to how he will be treated.

**Shri Morarji Desai:** That is a different suggestion.

**Shri H. L. Parvana:** It may be treated as a suggestion. It is a delicate industry and the rights of the employees and the depositors' interests as well should be safeguarded.

**An Hon'ble Member:** What is their suggestion?

**Shri Morarji Desai:** Their suggestion is that you must provide for disqualifying whoever is fined also.

**Shri H. L. Parvana:** I can cite various cases of mal-practices on the part of officials of the Bank. There is nothing in the law; we cannot do anything.

**Shri Morarji Desai:** Government is helpless against many contingencies.

**Shri B. R. Bhagat:** This disqualification is only for Directors because they come and go.

**Mr. Chairman:** Are there any other suggestions?

**Shri H. L. Parvana:** So far as section 40 (1) is concerned, the word "bonus" should be added at the end of the sixth line after the word "dividend". Sir, do not forget the employees who have worked to build up the profits out of which dividend are declared. So, the word "bonus" should also be added.

Now, I come to section 49. This clause has been brought in here so that there may not be any kind of favouritism or nepotism. I suggest that the words "Or other employees" should be deleted in sub-clause (2)

wherever it occurs. Also and words "other than a workman" after the word "person" in line five in clause 49(1).

**Shri Morarji Desai:** It is only meant for those people? To whom else is it to be given? Who are the other persons? This relates only to employees in relation to their appointment, promotion, increment in salary, pension or other allowances. You are proposing that the employees should be excluded!

**Shri H. L. Parvana:** I refer to "workmen".

**Shri Morarji Desai:** What is the meaning of "workmen"?

**Shri H. L. Parvana:** It is defined in the Industrial Disputes Act.

**Shri Morarji Desai:** So, you want to exclude the employees?

**Shri H. L. Parvana:** Employees up to the extent covered under the Industrial Disputes Act, with a salary up to Rs. 500.

**Shri Morarji Desai:** You want to exclude them? This is meant for them.

**Shri H. L. Parvana:** Our suggestion is that they should be excluded.

#### Clause 50

**Shri H. L. Parvana:** We would suggest that sub-clause (2) of clause 50 should be deleted and so far as sub-clause (1) of the clause is concerned the word "employees" in the third line should be substituted by the word "workmen".

**Dr. B. Gopala Reddi:** In factories they are called "workmen"; in banking institutions are they called "workmen"?

**Shri H. L. Parvana:** We would be happy if that term is used.

**Shri Morarji Desai:** Here it does not come in. Here it does not make any distinction between employees drawing five hundred and above and those drawing less.



**Shri H. L. Parvana:** We are all the time apprehensive of this danger. So far as appointments are concerned, some weightage will still go to certain privileged sections. While framing the rules, perhaps the vacancies will be specified. The term "employee" is too vague; it has never been defined satisfactorily. So, if the word "workmen" is there it would be better.

I now come to the last words of sub-clause (1) of clause 50 "and on such terms and conditions as it may deem fit." We apprehend that the new subsidiaries may frame new service conditions. Now for the present employees their service conditions are as embodied in the awards of some tribunals. There are certain clauses which envisage the present disputes which are pending. The result will be that their cases will not at all be considered by any impartial authority to be appointed under the law.

The subsidiaries will frame rules under provisions which enable them to do so, taking away certain rights of the employees. For example there is clause 63, to which we have suggested a proviso to the effect that the right of the employees to raise an industrial dispute should be retained, so that they may enjoy all the benefits under the Industrial Disputes Act. We are afraid once this Act comes into force with all its provisions this right is likely to be taken away. They may not be able to raise an industrial dispute. Every tribunal will say: these are the rules framed under this Act, you cannot do anything; you cannot go against the Act because the rules have been framed consistent with this Act. For the employees all the benefits of the Industrial Disputes Act and its provisions will be denied. Take for instance clause 13.

**Mr. Chairman:** That has already been covered; you cannot go back.

**Shri H. L. Parvana:** This is an important clause and we would like to say a few words on it.

### Clause 13

**Shri H. L. Puri:** With regard to compensation, I have only to say this much that no doubt it will be paid by the State Bank of India, but it comes out of the profits or reserves of the State Bank of India. We only say that the statutory reserves which they are maintaining for the purpose, so to say, of computing the compensation of the shareholders should not be taken into account. That amount should be kept separate because it has been kept apart from the profits before determining any bonus to the employees and as a matter of right the employees are entitled to a share in these things. This adds to the security and solidarity of the institution itself and the banking employees are very much interested in that. I would say that in the First Schedule Part I there should be a change made as to exclude these statutory reserves from being taken into account for the purpose of compensation to the shareholders.

Part I of the First Schedule says that everything which is left over and above the liabilities shall be taken into account for computing the compensation. We say for that purpose this statutory reserve must be kept apart.

**Shri H. L. Parvana:** Any disputes of the employees against the management should be treated as disputes pending with the subsidiaries.

**Shri Morarji Desai:** We do not go into disputes.

**Shri Subiman Ghose:** You want, I take it, that the position of the employees of these Banks should be analogous to the position of the employees of the State Bank?

**Shri H. L. Parvana:** It should be similar, because they will be rendering the same service—rather, the employees of small banks would do more work.

**Some Hon. Members:** Oh!

**Shri Subiman Ghose:** Do you think that by becoming subsidiary banks, their work will increase?

**Shri H. L. Parvana:** Definitely.

**Shri Subiman Ghose:** And naturally the work load on the employees will also be increased—that is your point?

**Shri H. L. Parvana:** Yes.

**Shri Subiman Ghose:** And that that should also be taken into consideration similar to the State Bank?

**Shri H. L. Parvana:** There is the workload. And the other thing is that the whole approach of the subsidiaries will be to earn more and more profits as the private capitalists do.

**Shri Subiman Ghose:** And lastly, do you think that if the Bill remains as it is, the rights of the employees will not be safeguarded?

**Mr. Chairman:** It is not a question of safeguarding rights. They want to go further. They want greater rights.

**Shri H. L. Parvana:** Apart from going further, as I said in the beginning, even at present there may be dispute with regard to adjustment of the salary or some dispute over promotion or increment. In respect of any such thing, the safeguard must be there. It must not be taken as a new dispute.

**Shri Morarji Desai:** It will not be in this Act at any rate.

**Shri H. L. Parvana:** It is not a new dispute at all, nothing of that sort.

**Shri N. M. Lingam:** If I have understood you aright, you said that in the First Schedule, laying down the principles for determining the compensation, statutory reserves should not be included in the assets, since, according to you, they are not entirely assets because they include the bonus payable to employees, and that therefore allowance should be made for the payment of the liability in terms of both. Am I right in having understood you this way?

**Shri H. L. Puri:** What I meant was that the statutory reserves which are created are necessary for maintaining the security of the institution itself, the bank concerned; those statutory reserves would be necessary. Suppose these subsidiary banks were not to be subsidiaries but were to continue as these banks now are. Not a shareholder will be able to draw a single pie out of these statutory reserves. Why should this transfer from the position of a private bank to that of a subsidiary of the State Bank entitle them to a share in the statutory reserves?

**Shri N. M. Lingam:** It is not a share in the statutory reserves that they are claiming. But do you contend that the statutory reserves cannot go to make the total assets of the institution?

**Shri H. L. Puri:** It indeed is an asset, but it should not. . .

**Shri Morarji Desai:** The assets should be transferred to the State Bank without any compensation—that is what he wants. I shall be happy if I can do that!

**Shri H. L. Puri:** I say that the statutory reserves should not go to inflate the pockets of the shareholders.

**Shri Morarji Desai:** They belong to them; they don't belong to you.

**Shri H. L. Puri:** They are created out of our labours alone. If you were to examine what returns they get on the shares, you will see that they get much more money than what they invested.

**Shri N. M. Lingam:** I am asking you on a matter of principle. Do you regard them as assets or not?

**Shri H. L. Puri:** I am also on a matter of principle. They should not go to the shareholders.

**Shri H. L. Parvana:** The share money is only one per cent. The profits do not come out of one per cent.

**Shri Morarji Desai:** No bank is created without it. You don't come first. That is what comes first.

**Shri H. L. Puri:** That is the system in the company. Everywhere there have to be promoters. But only the promoters are not the company; only shareholders are not the company. The banks are run on public money, and you don't say that these huge deposits worth crores of rupees . . .

**Shri Morarji Desai:** They belong to the shareholders.

**Shri H. L. Puri:** I am talking of the deposits.

**Shri H. L. Parvana:** Take the Punjab National Bank. Rs. 87 lakhs is the share capital. Rs. 160 crores is the working capital, and the profits have come out of Rs. 160 crores. The profits of Rs. 125 lakhs are nearly double the share capital. Where from have the profits come?

**Shri N. M. Lingam:** You referred to bonus. Have you any statutory right to claim it?

**Shri H. L. Puri:** Why not? We have a right to bonus.

**Shri Morarji Desai:** There is no statutory right.

**Shri H. L. Parvana:** We take it that when the Supreme Court decision is there . . .

**Shri Morarji Desai:** But it is not a statutory right.

**Shri H. L. Parvana:** I think it is sufficient for our purpose that the Supreme Court has said that . . .

**Shri Morarji Desai:** I am saying it is not a statutory right.

**Shri H. L. Parvana:** Supreme Court says that employees have the right to claim bonus out of the profits.

**Shri N. M. Lingam:** Not from statutory reserves?

**Shri H. L. Puri:** Not out of statutory reserves.

**Mr. Chairman:** These gentlemen are here as witnesses. Let them state their views. We need not go on cross-examining them. We know very well what their views are and they will be considered.

That is all right, thank you.

**Shri H. L. Parvana:** We are much obliged to you, Sir, for giving us this opportunity to place our views before the Committee.

*(The witnesses then withdrew).*

---

## **APPENDIX**

---

## APPENDIX

### MEMORANDUM

BY

#### THE ALL INDIA BANK EMPLOYEES' ASSOCIATION

We understand that the above mentioned Bill has been referred to this Committee to look into the details of the Bill and to consider it from its proper perspective. As we are directly interested in the future structure of the Banking Companies in India representing the employees serving in all the Banks concerned and also in the welfare of all those concerned directly or indirectly with the set up of such a vital sector of our country's economy, we have been prompted to submit this memorandum enumerating some of our criticisms and suggestions with regard to the Bill and we are stating them hereunder:—

- (1) The State Bank of India (Subsidiary Bank) Bill 1959 has its roots in the recommendations of the Rural Banking Enquiry Committee and as specially in the recommendation of the Committee of the All India Rural Credit Survey and the Government's acceptance thereof in 1955. The All India Rural Credit Survey Committee recommended in 1954 that the (then) Imperial Bank of India, State Bank of Saurashtra, Bank of Patiala, Bank of Jaipur, Bank of Bikaner, Bank of Rajasthan, Bank of Indore, Bank of Baroda, Bank of Mysore, Hyderabad State Bank and the Travancore Bank should be amalgamated under a "State Bank of India" and should handle treasury work in the different places. The object with which the Committee recommended this amalgamation was to extend the Banking Credit Facility generally and particularly in Rural Areas for the development of the Rural Economy. The Findings together with the recommendations of the Committee were accepted by the Government in 1955, and at the first instance, the Government took over the Imperial Bank of India under the name "State Bank of India" holding about 51% of the shares. At the time of discussion of the State Bank of India Bill as well as the State Bank of Hyderabad Bill, the Finance Minister stated in the Parliament that the other recommendations of the Committee would be taken up for implementation at a later date. It is with that objective, provisions have been made in the State Bank of India Act and State Bank of Hyderabad Act, 1956 (Section 26) (1) to take over the business including the Assets and Liabilities of any other Banking Institutions under certain conditions.

The present Bill departs from these objectives and the recommendations of the All India Rural Credit Survey Committee as well as the Statements made by the Government in the Parliament so far:—

- (I) It does not cover all the State Associated Banks recommended for the purpose of amalgamation with the State Bank of India.
- (II) It does not amalgamate the State Associated Banks with the State Bank of India—rather they maintain their separate entity as subsidiary institutions.

Prior to the independence and State Integration in 1950 all these Banks, namely, Bank of Bikaner, Bank of Jaipur, Bank of Rajasthan, Bank of Indore, Bank of

Patiala, Travancore Bank Ltd., Bank of Mysore, Hyderabad State Bank, State Bank of Saurashtra (comprising Palitana Darbar Bank, Rajkot State Bank, Porbandar State, Vadia State Bank) were established in different erstwhile Princely States with direct participation and patronage of the States concerned to transact the treasury business in the States as well as to do commercial banking. In many of these Princely States other commercial banks could open branches and do banking business only with specific permission of the States concerned and usually commercial banks were not being accorded such permission. In the State of Jodhpur, the State patronised bank was the Jodhpur Commercial Bank Ltd. but due to certain differences of views between the State Government and some of the Bank's Directors, only in the name of the Bank, State patronage was withdrawn. These Princely State Banks had the monopoly of transacting the treasury business as well as commercial banking business in the States concerned. After the State Integration in 1950 the position has altered only in respect of commercial banking business being conducted by other banks in these States. These Banks had more number of branches and pay offices, put together, than that of Imperial Bank of India in 1953, as these banks had branches in Taluka and District places in part B area, mainly rural area, while Imperial Bank of India had mainly concentrated in Part A and urban areas. These banks were considered part and parcel of the States prior to integration, so much so some of the banks capital was fully financed by the States while in respect of other States investment in the banks has been considerable. The States have their nominee Directors on the Banks Directorates. While Imperial Bank of India used to get some remission in compensation of treasury work, these banks do not get such remission or concession, though the nature and responsibility is not at much variance.

These State Associated Banks are even now popularly known as Government Banks in the areas, even though they do commercial banking business since State Integration, have started to expand branch banking in cities outside States concerned. The standing prestige of the banks in the States and outside is mainly because of the States patronage and the treasury business. Hence if any such bank is left over from the Bill it will face a difficult situation with far reaching consequences regarding its position in the banking industry in general and in the eyes of the depositors in particular. Instead of the particular bank which has so far not agreed to the scheme, being led to face such a situation to the risk of the economy and depositors' interests, these banks be included in the Bill, if necessary with certain amount of compulsion.

The Imperial Bank of India had its standing by virtue of the amalgamation of three Presidency Banks. While introducing the Imperial Bank of India in 1921, the then Finance Minister stated that importance of the Bill was because of the amalgamation of the three Presidency Banks. Even during the British Regime it was felt, there was a necessity of one integrated bank instead of separate entities. The necessity is all the more now in free India for implementation of the Five Year Plans and achieve Socialist India. As the Rural Credit Survey Committee felt, India being mainly agricultural there was the necessity to promote agricultural credit facilities in rural areas and increase banking credit facilities, the prime need was to have an integrated banking system instead of different agencies or institutions. As a matter of fact the Reserve Bank of India had tried to integrate these banks but failed owing to certain vested interests of the bank managements. It was one of the reasons why many of the banks were not appointed as agents of the Reserve Bank of India.

The effect of running these banks as subsidiaries instead of amalgamation with the State Bank of India, as recommended by the Rural Credit Survey Committee, will leave some definite control in the hands of private interest, and will unnecessarily multiply the expenses as for maintaining separate entities as subsidiaries, separate head offices with highly paid Executives will

have to be maintained, whereas the interests of the general employees will suffer as by rendering same services as that of the employees of the State Bank of India, they will not receive same emoluments.

In this background this Association suggests that the following changes be introduced in the Bill with a view to provide the minimum safeguards against the lapses as explained:—

**Suggestions:**

(i) Instead of running the "State Associated Banks" as subsidiaries of the State Bank of India, there should be a complete amalgamation of all these banks with the State Bank of India.

Subject to this, the following changes should be made in the present Bill:—

Clause 2—Add Bank of Rajasthan and Jodhpur Commercial Bank after Travancore Bank Ltd.

Clause 3—Add after (f) "Any other bank which the Central Govt. may by notification in the official gazette specify."

Clause 7(3)—For the purpose of paying compensation the Statutory Reserve Fund should not be touched since the same has been built up at the cost of the employees and for the safety of the depositors.

Clause 11—Substitute Sub-Clause (1) as under:—

"Save as otherwise provided in this Act, every employee of an existing bank in the employment of that immediately before the appointed day, shall on and from that day, become an employee of the corresponding new bank with continuity of service and shall be deemed to be an employee of the State Bank of India for the purpose of pay scale, D.A. and other service conditions."

Clause 11(3)—Add after "Members" in the 4th line—

"With duly constituted representatives of the workmen and other".

Clause 13(9)—Provision should be made to allot at least one share to each shareholder as it would help diversification of the ownership in the private sector.

Clause 16(2)(a)—The Tribunal shall have the right to compel banks to produce Books of Accounts, documents, etc. which are of confidential nature.

Clause (19) (1)—No person shall be allowed to hold in excess of 100 shares, so that private holding may not be cornered by few individuals by (benami) holding.

Clause 23—The General Manager of any existing Bank should not be allowed to continue in the same position in the same bank after it has become subsidiary of the State Bank except for a period considered necessary in the transitional period.

Clause 25(1)(c)—This should be changed to make it obligatory that out of the five directors nominated by the State Bank three shall be officers of the State Bank as otherwise non-official nominated directors along with shareholders' directors may dominate.

Clause 27(1)(g)—To be amended as follows:—

He is or has been convicted of any offence involving moral turpitude and is or has been a tax-evader at any time.

Clause 29(3) (a)—Provided that the General Manager of the subsidiary bank may with the approval of the State Bank and the Reserve Bank be a director of any other institution which is a subsidiary to it.

Clause 34(5) (a)—New Addition:—

No unsecured loan shall be granted to a director of the bank or to a concern which is not subsidiary of the bank but in which the director is interested.

Clause 38—Add the following clauses in the beginning:—

“State Bank of India may with the approval of the Reserve Bank and the Central Government may enter into negotiations with any other bank for taking over that bank and merge the same with it”.

“State Bank of India may with the approval of the Reserve Bank and the Central Government merge with it any of its subsidiaries at any time.”

New addition.—Provided that the services of the employees without any break in service and adverse change in the service condition shall be transferred to the transferee bank.

Clause 40(1)—Add at the end of the sixth line after “dividend” “bonus”.

New addition—Add at the end of sixth line after “dividend” “and Bonus”.

Clause 49—Add after “Person” in line five “other than a workman”.

In Sub-clause (2) delete words “Or other employee” wherever it occurs.

New Addition—In the seventh line after “made or granted” add “in terms of settlement or award on any industrial dispute to the workmen”.

Clause 49 Sec. (1)—Add after “made or granted” in the 7th line—“in terms of a settlement or Award on any Industrial Dispute to the Workmen”.

Clause 50—Delete Clause 50(2).

Clause 50 sec. 1—Replace “Employees” in 3rd line by “Workmen”.

Add at the end of the 5th line after “deem fit” “and in pursuance of any law or in accordance with any provision which, for the time being governs the service conditions of the existing workmen of the bank”.

Note:—The terms of Clause 63(2) (m) (n) (o) are ill motivated as it attempts to isolate the employees of subsidiary bank from the rest and to impose upon them the Governments service rules and code of conducts.

We therefore propose that this clause be deleted or a further governing clause be added either at the beginning or at the end of this clause as under:—

“Provided that nothing contained in this section or any other section of this Act will debar workmen of a subsidiary Bank from raising and/or furthering an Industrial Dispute in the manner as has been provided in the Industrial Disputes Act 1947.”

New Addition—In the third line substitute “employees” by “workmen”.

In the fifth line add “in pursuance of any law or in accordance with any provision which for the time being governs the service conditions of the existing workmen of the banks”.

#### *First Schedule*

Part II—Liabilities—Add after outside Liabilities in 2nd line “including Statutory Reserve Fund and any Staff Welfare Fund”.



---

PRINTED AT THE PARLIAMENTARY WING OF THE GOVERNMENT OF INDIA PRESS,  
NEW DELHI AND PUBLISHED BY THE LOK SABHA SECRETARIAT UNDER  
RULE 382 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN  
LOK SABHA (FIFTH EDITION)

---